

FIR No.835/2020
PS: Nangloi
State vs. Puneet

22.05.2021

Present: None for the State.

This is an application for grant of interim bail to above accused Puneet filed via email on the designated email id of this Court.

Let reply to the above application be called from IO concerned on 24.05.2021.


(Aakanksha)

Duty MM-I/West/Delhi/22.05.2021

**FIR No.147/2021
PS: Nangloi
State vs. Ashu @ Bharat**

22.05.2021

Present: None for the State.

This is an application for grant of interim bail to above accused Ashu @ Bharat filed via email on the designated email id of this Court.

Let reply to the above application be called from IO concerned on 24.05.2021.


(Aakanksha)
Duty MM-I/West/Delhi/22.05.2021

FIR No.715/2020
PS: Nangloi
State vs. Rahul

22.05.2021

Present: None for the State.

This is an application for grant of interim bail to above accused Rahul filed via email on the designated email id of this Court.

Let reply to the above application be called from IO concerned on 24.05.2021.


(Aakanksha)
Duty MM-I/West/Delhi/22.05.2021

FIR No.976/2020
PS: Nangloi
State vs. Ravi @ Monkey

22.05.2021

Present: None for the State.

This is an application for grant of interim bail to above accused Ravi @ Monkey filed via email on the designated email id of this Court.

Let reply to the above application be called from IO concerned on 24.05.2021.



(Aakanksha)

Duty MM-I/West/Delhi/22.05.2021

FIR No.33458/2020
PS: Khyala
State vs. Rishab Jain @ Pankaj

22.05.2021

Present: None for the State.

This is an application for grant of interim bail to above accused Rishab Jain @ Pankaj filed via email on the designated email id of this Court.

Let reply to the above application be called from IO concerned on 24.05.2021.



(Aakanksha)
Duty MM-I/West/Delhi/22.05.2021

FIR No.699/2020
PS: Nangloi
State vs. Pankaj @ Pardeep

22.05.2021

Present: None for the State.

This is an application for grant of interim bail to above accused Pankaj @ Pardeep filed via email on the designated email id of this Court.

Let reply to the above application be called from IO concerned on 24.05.2021.


(Aakanksha)

Duty MM-I/West/Delhi/22.05.2021

**FIR No.604/1999
PS: Paschim Vihar East
State vs. Rashid**

22.05.2021

Present: None for the State.

This is an application for grant of interim bail to above accused Rashid filed via email on the designated email id of this Court.

Let reply to the above application be called from IO concerned on 24.05.2021.



(Aakanksha)

Duty MM-I/West/Delhi/22.05.2021

FIR No.18/2005
PS: Nangloi
State vs. Krishan Kumar

22.05.2021

Present: None for the State.

This is an application for grant of interim bail to above accused Krishan Kumar filed via email on the designated email id of this Court.

Let reply to the above application be called from IO concerned on 24.05.2021.



(Aakanksha)

Duty MM-I/West/Delhi/22.05.2021

FIR No.373/2021
PS: Paschim Vihar West
State vs. Harminder Singh @ Sonu
u/s 3/7 EC Act,
u/s 3 ED Act &
u/s 420/188 IPC

22.05.2021

Present: None for the State.

This is an application for release the vehicle bearing No.DL8C-AT-9045 (TOYOTA INNOVA) black colour on superdari filed via email dated 22.05.2021 on the designated email id of this Court.

Let reply to the above application be called from IO concerned on 24.05.2021.



(Aakanksha)
Duty MM-I/West/Delhi/22.05.2021

FIR No.40/2020
PS: Khyala
State vs. Raj Kumar

22.05.2021

Present: None for the State.

This is an application for grant of interim bail to above accused Raj Kumar filed via email on the designated email id of this Court.

Let reply to the above application be called from IO concerned on 24.05.2021.

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(Aakanksha)
Duty MM-I/West/Delhi/22.05.2021

FIR No.163/2021
PS: Nangloi
State vs. Anil Kumar

22.05.2021

Present: None for the State.

This is an application for grant of interim bail to above accused Anil Kumar filed via email on the designated email id of this Court.

Let reply to the above application be called from IO concerned on 24.05.2021.



(Aakanksha)

Duty MM-I/West/Delhi/22.05.2021

FIR No.373/2021
PS: Paschim Vihar West
State vs. Harminder Singh @ Sonu
u/s 3/7 EC Act,
u/s 3 ED Act &
u/s 420/188 IPC

22.05.2021

Present: None for the State.

This is an application for release of 6 Jumaotm Oxygen Concentrator machine 5L bearing Model No.JMC5A NI and all the accessories on superdari filed via email dated 22.05.2021 on the designated email id of this Court.

Let reply to the above application be called from IO concerned on 24.05.2021.



(Aakanksha)

Duty MM-I/West/Delhi/22.05.2021

FIR No.49/2021
PS: Nangloi
State vs. Rohit

22.05.2021

Present: None for the State.

This is an application for grant of interim bail to above accused Rohit filed via email on the designated email id of this Court.

Let reply to the above application be called from IO concerned on 24.05.2021.


(Aakanksha)
Duty MM-I/West/Delhi/22.05.2021

FIR No.27349/2020
PS: Nangloi
State vs. Akbar

22.05.2021

Present: None for the State.

This is an application for grant of interim bail to above accused Akbar filed via email on the designated email id of this Court.

Let reply to the above application be called from IO concerned on 24.05.2021.


(Aakanksha)

Duty MM-I/West/Delhi/22.05.2021

FIR No.133/2021
PS: Nangloi
State vs. Rahul

22.05.2021

Present: None for the State.

This is an application for grant of interim bail to above accused Rahul filed via email on the designated email id of this Court.

Let reply to the above application be called from IO concerned on 24.05.2021.



(Aakanksha)

Duty MM-I/West/Delhi/22.05.2021

FIR No.389/2020
PS: Nangloi
State vs. Avinash @ Sachin

22.05.2021

Present: None for the State.

This is an application for grant of interim bail to above accused Avinash @ Sachin filed via email on the designated email id of this Court.

Let reply to the above application be called from IO concerned on 24.05.2021.



(Aakanksha)

Duty MM-I/West/Delhi/22.05.2021

**FIR No.1000/20
PS: Khyala
State vs. Golu
u/s 379/411 IPC**

22.05.2021

Present: None for the State.
None for applicant.

No reply has been filed by Jail Superintendent.

**Let fresh reply be called from the Jail Superintendent
concerned for ~~22~~23.05.2021.**

Be put up before the Ld. Duty MM on 23.05.2021.



(Aakanksha)

Duty MM-I/West/Delhi/22.05.2021

DELHI STATE LEGAL SERVICES AUTHORITY

Room No. 03, First Floor, CPRO, Gate No.03

Central Jail, Tihar - 110064 Ph. 011-28520279

No. DSLSA/T.J./DC/6516/2021/556 Date: 12/5/2021

The Secretary
Delhi Legal Services Authority,
West District
New Delhi

SHO/IO to Report
for 20/5/21

DMM/Delhi

Sub: Forwarding of Jail Petition/Application for filing before concerned Court.

Madam,

I am directed to forward herewith original set of the Jail Petition/Application for BAIL/INTERIM BAIL/PERSONAL BOND/PRODUCTION WARRANT/SURETY BOND/LEGAL AID/CERTIFIED COPIES/VIDEO CONFERENCING/STATUS OF CASE OF UTP/Convict Shomghul s/o Ishaq Ahmed lodged in Jail No. 1 Tihar, New Delhi in his case FIR/SC No. 181/2020 U/s. 411 IPC P.S. Nihal Nihar for further necessary action at your end please.

I am also directed to further request you to kindly intimate this office the name of the advocated appointed in the matter along with the filing number of the aforesaid case please & further status on E-mail i.e. dlsection@gmail.com at the earliest.

Yours Faithfully,

Superintendent
Jail Section, DSLSA

Put upon 21/5/21,
In consultation

- Sent
DMM/Allah
Encl: 21/5/21

Po: Nam
Put up for 20/5/21
Consultation
DMM/Allah
21/5/21

39

39

27/5/21
Report not received
IO/SHO to report on
24/5/21

DMM
नगर दंडाधिकारी महिला न्यायालय-05
MM Mahila Court-05
तीरा हवारी न्यायालय, दिल्ली
Tis Hazari Courts, Delhi
27/5/21

DELHI STATE LEGAL SERVICES AUTHORITY

Room No. 03, First Floor, CPRO, Gate No. 03,
Central Jail, Tihar - 110004 Ph.: 011-20520279

Ref. No. DLSA/TJ/DC/ 6650 121/6690 Date: 18/5/21

To
The Secretary
Dist. Legal Services Authority
WEST District, TIS HAZARI Court
New Delhi

SHO/TO to report
for 20/5/21

OMM/Belli
18/5/21

Subject:- Forwarding of Jail Petition / Application for filing before concerned court.

Sir/Madam,

I am directed to forward herewith original set of the Jail Petition / Application u/s 356/379 IPC for INTERIM BAIL AS PER THE GUIDELINES OF HPC of UTP / Convict ANKIT GOGNA S/O RAVINDER GOGNA lodged in Jail No. 04, Tihar, New Delhi in his case FIR No. 885/2020, U/s 356/379 IPC, P.S. NIHAL VIHAR for further necessary action at your end please.

I am also directed to further request you to kindly intimate this office the name of the advocate appointed in the matter along with the filing number of the aforesaid case please and further status on e-mail i.e. jailsection@gmail.com at the earliest.

Yours faithfully,

bat for comm:
21/5/21.

OMM/Belli
20/5/21

SUPERINTENDENT
Jail Section, DLSA

Po:-NWS
bat - up - for cancellation for
20/5/21
Encl: As above

sd
D. Singh
21/05/21

27/5/21.
Report sent on 31
SHO/TO to report on 24/6/21.

MM
महिला न्यायालय-05
MM Mahila Court-05
तीर हजारी न्यायालय, दिल्ली
Tis Hazari Courts, Delhi
27/5/21

FIR No.181/20
PS Nihal Vihar

21.05.2021

I am working as Duty MM today.

An application has been received through e-mail address of the Court.

Present: Ld. APP for the State through VC.
None for applicant.

Put up before the Ld. Concerned Duty MM on 22.05.2021.

Tania Singh

Digitally signed
by Tania Singh
Date: 2021.05.22
00:13:13 +05'30'

(Tania Singh)

1st Duty MM,

West, THC, Delhi/21.05.2021(v)

22/5/21

Mr. Mr. Ranjiv Sharma, Counsel for accused.

← This is the repeated bail application main application is disposed off. on 24/5/21 i.e. today

महानगर इण्डस्ट्रियली मरिटा न्यायालय-08
MIA Mahila Court-08
तीस हाजरी न्यायालय, दिल्ली
The Hazari Courts, Delhi
21/5/21

FIR No.885/2020
PS: Nihal Vihar
State vs. Ankit Gogna @ Hunny
u/s 379/356 IPC

22.05.2021

Present: None for the State.
Ms. Tanuja Sharma, Ld.counsel for applicant/accused Ankit
Gogna @ Hunny S/o Ravinder Gogna R/o RZ-U74, Nihal Vihar,
Delhi. (present through VC) for

**This is an application for release of above accused on interim
bail as per HPC guidelines.**

Ld. counsel for accused stated that the above accused is in
custody since 19.09.2020 and he falls within the guidelines of HPC and that
he be released on interim bail.

Reply to the above application has been filed by IO SI Satyapal
Singh to the effect that accused has been involved in many other criminal
cases, TIP proceedings were successful.

Heard. Perused.

As per report of the IO accused has been previously involved in
more than 33 similar other cases. Having a look at the previous
involvement of the present accused, this Court is not inclined to grant
interim bail. The case is also not covered within the HPC guidelines dated
04.05.2021 and 11.05.2021. **Thus, the application is dismissed.**

Copy of this order be sent to Jail Superintendent concerned.

Copy of this order be sent to Ld. Advocate through email.


(Aakanksha) 22/5/21

Duty MM-I/West/Delhi/22.05.2021


FIR No.264/21
PS Nangloi

21.05.2021

I am working as Duty MM today.

Present: Ld. APP for the State through VC.
None for applicant.

Put up before the Ld. Concerned Duty MM on 22.05.2021.


(Tania Singh)
1st Duty MM,
West, THC, Delhi/21.05.2021(v)

22/5/21

pr:

Ld APP for the State through VC
None for applicant

put up before Ld. concerned Duty MM for 22/5/21


महानगर दण्डविधायी महिला न्यायालय-05
MM Mahila Court-05
तीस हजारी न्यायालय, दिल्ली
Tis Hazari Courts, Delhi
22/5/21

FIR No.194/2021

PS: Nangloi

u/s 379/411 IPC

22.05.2021

Present: None for the State.

Mr. Ayub Khan, Ld. counsel for the applicant alongwith applicant
Pooja Gupta D/o Krishan Gupta.

No objection to the release of the mobile phone **Vivo (IMEI No.862222047306292 & 862222047306284)** is tendered on behalf of the IO/HCNitya Dev with a request to bound the applicant to produce the mobile in the Court at the time of trial if required.

Application perused. Submissions heard.

Ld. counsel for applicant submits that inadvertently FIR number was wrongly mentioned in the application as 143/21 and that the correct FIR number is 194/21 as stated by IO in his reply.

Instead of releasing the above mentioned mobile phone on superdari, this Court is of the considered view that the mobile phone has to be released as per the directions of Hon'ble Supreme Court in case titled as **Sunder Bhai Ambalal Desai Vs. State of Gujarat, AIR 2003 SC 638**. The view of the Hon'ble Supreme Court has been reiterated by Hon'ble Delhi High Court in case titled as **Manjeet Singh vs. State, (2014) 214 DLT 646** wherein it has been held that :-

"59. The valuable articles seized by the police may be released to the person, who, in the opinion of the Court, is lawfully entitled to claim such as the complainant at whose house theft, robbery or dacoity has taken place, after preparing detailed panchnama of such articles; taking photographs of such articles and a security bond.

↓

Contd...2/-

Copy Reviewed
AD

-2-

60. *The photographs of such articles should be attested or countersigned by the complainant, accused as well as by the person to whom the custody is handed over. Wherever necessary, the Court may get the jewellery articles valued from a government approved valuer.*

61. *The actual production of the valuable articles during the trial should not be insisted upon and the photographs along with the panchnama should suffice for the purposes of evidence.”*

Considering the facts and the circumstances and the law laid down by the higher courts, article in question i.e. mobile phone **Vivo (IMEI No.862222047306292 & 862222047306284)** be released to the applicant/owner on verification of the particulars regarding ownership and after preparing panchnama and on furnishing an indemnity bond as per the value of the mobile phone. It is further directed that the article i.e. mobile phone **Vivo (IMEI No.862222047306292 & 862222047306284)** shall be photographed from all the angles. The Panchnama and Indemnity Bond along with photographs be filed with final report. Further, applicant is directed not to dispose of or part with the possession of the above mobile phone till the trial continues and is also directed to produce the same before the trial court as and when a direction to that effect is passed.

The application is disposed of accordingly.

Copy of the order be given dasti as prayed.

Aakanksha
22/5/21
(Aakanksha)

Duty MM-I/West/Delhi/22.05.2021

21.05.2021

I am working as Duty MM today.

Present: Ld. APP for the State through VC.
Sh. Alok Khotari, Ld. LAC for the accused through VC.

IO/SHO concerned to file reply for 22.05.2021.

Put up before the Ld. Concerned Duty MM for 22.05.2021.

Tania Singh
Digitally signed
by Tania Singh
Date: 2021.05.21
18:17:38 +05'30'

(Tania Singh)
1st Duty MM,
West, THC, Delhi/21.05.2021(v)

22/5/21 at 4:30

m. Ld APP for the State through VC
Sh. Alok Khotari, Ld. LAC for the accused through VC
put up before Ld. Concerned Duty MM for 22/5/21.

↓
D. Singh

महानगर दण्डविभागी महिला न्यायालय-05
MM Mahila Court-05
तीस हाजारी न्यायालय, दिल्ली
Tis Hazari Courts, Delhi

22/5/21

FIR No. 395/2021

P.S Rajouri Garden

18.05.2021

Present: Ld. APP for the State.

None.

Reply filed on behalf of IO concerned. Same is taken on record.

Put up for consideration on 20.05.2021.

(Handwritten signature)

(NEETU NAGAR)

D/MM (Mahila Court)-01, West,

THC/Delhi/18.05.2021

20/5
Put up for consideration.
On 21/5/21.

Sd/-
DMM
20/5/21

21/5/21 - for: -
Put up for consideration relative to IO for reply
on 22/5/21

- Sd -
DMM
21/5/21

21/5/21

M. Ld. APP for the State
None for record.

put up before concerned Ld. Duty
for 21/5/21.

(Handwritten signature)
महानगर दण्डाधिकारी महिला न्यायालय-05
DMM Mahila Court-05
तीस हज़ारी न्यायालय, दिल्ली
Urban Courts, Delhi

Judicial Case

IN THE COURT OF LD. DUTY M.M. (DISTRICT WEST),
TIS HAZARI COURTS, DELHI

In re:

State

Vs. Imran @ Thakur
S/o Shri Shamshad
R/o Mohalla Sarai Miyan Khawja
Chowk, P.S. Delhi Gate,
Aligarh, Uttar Pradesh

FIR No.45/2021
U/s 380/457/34 IPC
P.S.: Maya Puri
Accused in Arrest:25.03.2021

SHO/20 to re post
for 20/5/21

upmm/delhi
18/5/21

P.S.:- ct. for account
sh. Panjap chakraborty.
reply not received
notice to 50/21

through
SHO file.
reply by
Jainam
- 22/05/21

1st APPLICATION FOR GRANT OF BAIL U/S 437 Cr.P.C. ON
BEHALF OF ABOVE NAMED APPLICANT

MOST RESPECTFULLY SHOWETH:

1. That the applicant/accused has been arrested by the police of Mahender Park, Delhi and thereafter, on the disclosure statement of co-accused in the present case, the applicant/accused has been arrested by the police of P.S. Maya Puri, Delhi.
2. That the applicant/accused is a young boy and he is not a previous convict.
3. That nothing has been recovered from the possession of the applicant/accused in the present case, if any, same is planted by the concerned police.
4. That the investigation of the present case has almost completed and applicant/accused is no more require for any purpose of

20/5/21

SHO 50 to
repost on 21/5/21

Sd/-
DMMTE/W, Delhi
20/5/21

M.M.HG
21/05/21

27/05/21
M: on Prady Shukla, Cd cent
to court.
Reply received
Arbe put up before Cd. Concerned
Duty MM for 22/05/21.

Prady
M.M. Mohalla Court-05
Tis Hazari Courts, Delhi
22/05/21

FIR No.95/21
PS Paschim Vihar East
u/s 379/411 IPC
State v. Rahul @ Narender S/o Ramesh @ Govind Singh

21.05.2021

I am working as Duty MM today.

Present: Ld. APP for the State through VC.
Sh. Alok Khotari, Ld. LAC for the accused through VC.

IO/SHO concerned to file reply for 22.05.2021.

Put up before the Ld. Concerned Duty MM for 22.05.2021.

Tania Singh

Digitally signed by
Tania Singh
Date: 2021.05.21
18:40:14 +05'30'

(Tania Singh)
1st Duty MM,

West, THC, Delhi/21.05.2021(v)

22/5/21

pr.

Ld. APP for the State.
Sh. Alok Khotari, Ld. LAC for accused, higher.

Reply not received.

put up before Ld. Concerned Duty MM for 22/5/21.

↓
DMM
महानगर न्यायालय, दिल्ली
MM Mahila Court-02
तीस हजारी न्यायालय, दिल्ली
Tis Hazari Courts, Delhi
22/5/21

In the court of Duty on in Delhi

Sanjeev

State vs Ashok

45420/19C

SHO/IO report
for 21/5/21

Finalo 26/1/21

R/S Nap 101

DM/Delhi
19/5/21

Application for withdrawing the Jama-
Talasi on behalf of Applicant accused

*Delhi
Pr: Ashok
report not filed
Office for
send to*

Honorable Sir

The above case is pending
under trial before this court

The applicant wants to withdraw
the Jama-Talasi (mobile phone) VIVO
1726
at Malkhana.

*20/5/21
M. M.
put up before
CJ
for 24/5/21*

Prayer It is therefore most
respectfully prayed to this honorable
court may kindly remove the
mobile- phone (Jama Talari) of the applicant
in the interest of justice.

Through
Date 19/5/21
Applicant/accused
342114

*20/5/21
M. M.
put up before
CJ
for 24/5/21*

Stamp: 20/5/21
20/5/21
20/5/21

FIR No.264/21
PS Nangloi

21.05.2021

I am working as Duty MM today.

Present: Ld. APP for the State through VC.
None for applicant.

Put up before the Ld. Concerned Duty MM on 22.05.2021.

—sf—
(Tania Singh)
1st Duty MM,
West, THC, Delhi/21.05.2021(v)

22/5/21

MS:

Ld. APP for the State through VC
None for applicant.

put up before Ld. Concerned Duty MM on 22/5/21

↓
DMS
महानगर दण्डाधिकारी महिला न्यायालय-05
MM Mahila Court-05
सीस हजारी न्यायालय, दिल्ली
Tis Hazari Courts, Delhi

22/5/21

DELHI STATE LEGAL SERVICES AUTHORITY

22-5-21

Room No. 03, First Floor, CPRO, Gate No. 03,

Central Jail, Tihar - 110064 Ph.: 011-28520279

Ref. No. DSLSA/T.J./DC/ 217/2021

Date: 17/5/21

To
The Secretary
Distt. Legal Services Authority
WEST District, TIS HAZARI Court
New Delhi

240/IO to report for 22/5/21

DMK/Delhi 18/5/21

Subject:- Forwarding of Jail Petition / Application for filing before concerned court.

Sir/Madam,

I am directed to forward herewith original set of the Jail Petition / Application u/s 379/411 IPC for INTERIM BAIL AS PER THE GUIDELINES OF HPC of UTP / Convict AMIT S/O RAJENDER PRASAD lodged in Jail No. 04, Tihar, New Delhi in his case FIR No. 23625/2020; U/s 379/411 IPC; P.S. PASCHIM VIHAR EAST for further necessary action at your end please.

I am also directed to further request you to kindly intimate this office the name of the advocate appointed in the matter along with the filing number of the aforesaid case please and further status on e-mail i.e. jailsection@gmail.com at the earliest.

Yours faithfully,

22/5/21
Mr. Ud. Anil Kumar, LAC
Report not received
22/5/21

SUPERINTENDENT
Jail Section, DSLSA

महानगर दिल्ली जेल विभाग-05
LJM Mobile Court-05
टीएच हाजारी कोर्ट, दिल्ली
Tis Hazari Courts, Delhi
22/5/21

Encl: As above

DOCUMENTS TO BE GIVEN WITH ON BAIL APPLICATION BY APPLICANT

1. Whether case is of Crime Branch. *SHO to verify* NO
2. Whether the application is U/S 438 or 439 Cr.P.C. *surety on 21/5/21* 439 Cr.P.C.
3. FIR No. and Date. 0105/2020
4. Offence mentioned in FIR & Added subsequently. *DMMT, Delhi 20/5/21* 420/34 IPC
5. Police Station. HARI NAGAR
6. Date of arrest of applicant. 14-3-2021
7. Next D.O.H. in M.M./Trial Court. 20-5-2021
8. Name of trial Court. Ms. Bobita Puniya
9. Interim bail availed of, if any, by each applicant. Let mm Tis Hazari Court Delhi
10. Particulars (i.e. Date & Nature) of orders made earlier in the aforesaid FIR by Session Court & High Court. (whether before or after filing of Chargesheet on bail application U/S 482 Cr.P.C.) Application of each co-accused. (Please attach true copies of all such orders)
11. Particulars of other cases against each applicant and the present status of each case.
12. Photocopies of Authorities Relied upon.
13. Particular of other co-accused who are yet to be recovered.
14. Any other relevant information.

Delhi
~~21/05/21~~
copy by net filed
21/05/21
to per - 22/05/21
Sh
DMM
21/05/21

21/5/21
 FILED BY *Sh*
Report not filed on
Del SHO to report on
21/5/21

DMMT
21/05/21

Signature
 Name of Advocate
 Enrolment No.
 Chamber No.

IQBAL KHAN
 En. No. : DV/195/2011 (Advocate)
 Ch. No. : K-111, 1st Floor,
 Tis Hazari, Delhi-110054
 Mobile :- 9540427864
 E-mail :- iqbal7863@gmail.com

FIR No.007/21
PS Punjabi Bagh

21.05.2021

I am working as Duty MM today.

An application has been received through e-mail address of the Court.

Present: Ld. APP for the State through VC.
None for applicant.

Put up before the Ld. Concerned Duty MM on 22.05.2021.

Tania Singh

(Tania Singh)
1st Duty MM,
West, THC, Delhi/21.05.2021(v)

22/5/21

m: Ld APP for the State through VC
None for applicant

Put up before Ld. Concerned Duty MM
for 22/5/21.

DMMP
महानगर दण्डविधायी महिला न्यायालय-05
MMA Mahila Court-05
तीस हज़ारी न्यायालय, दिल्ली
Tis Hazari Courts, Delhi
22/5/21

FIR No.11557/20

PS Maya Puri

State v. Rohi @ Golu S/o Ramesh

21.05.2021

I am working as Duty MM today.

Present: Ld. APP for the State through VC.
Ms. Tanuja Sharma, Ld. C for accused through VC.

IO/SHO concerned to file reply for 22.05.2021.

Put up before the Ld. Concerned Duty MM for 22.05.2021.

Tania Singh

Digitally signed
by Tania Singh
Date: 2021.05.21
18:44:21 +05'30'

(Tania Singh)

1st Duty MM,

West, THC, Delhi/21.05.2021(v)

21/5/21 at 4.45

pro Ld APP for the State through VC
ms. Tanuja Sharma Ld. C for accused through VC

Reply filed

put up before Ld. Concerned Duty MM

for 22/5/21

↓
DMM
महानगर दण्डाधिकारी महिला न्यायालय-05
MM Mahila Court-05
तीस हजारी न्यायालय, दिल्ली
Tis Hazari Courts, Delhi

21/5/21

e-FIR No.0987/2020
PS Paschim Vihar East
State v. Ajay @ Ajju S/o Ram Chander
u/s 379/411 IPC

21.05.2021

I am working as Duty MM today.

Present: Ld. APP for the State through VC.
Sh. Alok Khotari, Ld. LAC for the accused through VC.

IO/SHO concerned to file reply for 22.05.2021.

Put up before the Ld. Concerned Duty MM for 22.05.2021.

Tania Singh
Digitally signed
by Tania Singh
Date: 2021.05.21
18:17:57 +05'30'

(Tania Singh)
1st Duty MM,
West, THC, Delhi/21.05.2021(v)

21/5/21

pr. Ld. APP for the State
Sh. Alok Khotari, Ld. LAC for the accused through VC.

Reply not received.

Put up before Ld. Concerned Duty MM for 22/5/21

MM
महानगर दक्षिणी महिला न्यायालय-05
MM Mahila Court-05
तीस हजारी न्यायालय, दिल्ली
Tis Hazari Courts, Delhi

21/5/21

FIR No.372/2018
PS: Rajouri Garden
State vs. Om Prakash Tiwari
u/s 408/34 IPC

22.05.2021

Present: None for the State.

Accused Om Prakash Tiwari in person with IO SI Amit Kumar.

Accused produced after two days PC remand.

Mr. Faruq Ahmad, Ld. counsel for accused Om Prakash Tiwari
S/o' Vishal Nath Tiwari R/o Plot No.68/23, Gali No.10, Pandit
Gali, Ajit Vihar, Burari, New Delhi.

Accused Om Prakash Tiwari produced after two days PC remand
in above case.

An application seeking 14 days JC remand of the accused has
been moved by the IO. Heard. Perused.

Simultaneously an application for grant of bail u/s 437 CrPC has
been filed on behalf of accused, reply to which has also been filed today.

During the course of arguments, Ld. counsel for accused stated
that the ground for custody of accused was to obtain a specimen signatures
and to effect recovery, that no recovery could be effected and his specimen
signatures were taken on the same day and therefore, there is no ground for
further custodial interrogation of accused and vehemently pressed his
application to grant bail to the above accused in view of the prevalent
COVID-19 pandemic and also in view of the fact that the Management has
already settled the present matter with co-accused on 09.10.2018 for a sum
of Rs.50,000/-.

IO has objected to the release of the accused on the ground that

Contd...2/-



the charge sheet has already been filed, the present accused was absconding since 20.06.2018, he was arrested on 19.05.2021, his anticipatory bail application has already been dismissed by Ld. Sessions court on 13.04.2021, that no recovery could be effected, his specimen signatures and handwriting has been obtained, the offence is very serious in nature, he has deliberately evaded his arrest since long.

Heard. Perused.

Keeping in view the overall facts & circumstances of the case as well as the fact that accused has no previous criminal record, the fact that IO has himself submitted that no further interrogation from the accused is required, but keeping into account the past conduct of the accused in evading his arrest for nearly three years, bail application is allowed. **Accused Om Prakash Tiwari is admitted to bail on furnishing personal bond in the sum of Rs.50,000/- with two sureties in the like amount subject to conditions that :**

1. He shall not threaten or influence the witnesses.
2. He shall join the investigation as and when he is called upon by the IO.
3. He shall not tamper with evidence.
4. He shall appear before the court on each and every date of hearing.
5. He shall submit his fresh address as and when he changes his address.

Accordingly, bail application is disposed of.

Copy of the order be given dasti to the IO & Ld. counsel for the accused, as prayed for.

Aakanksha
22/5/21
(Aakanksha)

Duty MM-I/West/Delhi/22.05.2021

Copy Received
Prakash

FIR No.412/2021
PS: Rajouri Garden
State vs. Gurmeet Kaur @ Pappo
u/s 21 NDPS Act

22.05.2021 (At 06:30 pm)

Present: None for the State.
IO WSI Anil Sharma present through VC.
Accused Gurmeet Kaur @ Pappo W/o Bhala Ram R/o H.
No.383, T. C. Camp, Raghbir Nagar, Delhi, present through
VC from CJ-16, Mandoli Jail, Delhi.

This is an application seeking 14 days JC remand of accused Gurmeet Kaur @ Pappo filed via email today itself at 22.05.2021 at 05:03 pm on the designated email id of this Court.

Accused Gurmeet Kaur has been produced through VC from Mandoli Jail after one day PC remand in FIR No.412/2021 u/s 21 NDPS Act.

Order of PC remand produced. PDF of case file perused. Heard.

Accused has alleged to have committed offence u/s 21 NDPS Act, quantity of seized articles being 10 gms. As per Section 167 (2) CrPC, MM is authorised to grant remand for maximum 15 days in cases where MM does not have competency to try.

Grounds for remand are made out as the allegations are serious in nature and investigation is continued, medical examination of accused was conducted on 20.05.2021 after arrest wherein no fresh external injury has been recorded, as per the MLC attached. However, no MLC has been conducted after PC. In the facts and circumstances of the case, accused

Contd...2/-



-2-

Gurmeet Kaur @ Pappo is remanded to JC till **03.06.2021**. Accused be produced before Ld. Duty MM concerned on **03.06.2021**. JC warrants be prepared.

Jail authorities is directed to get the medical examination of accused conducted today itself.

Copy of the order be sent to to IO via email.

Copy of this order be also sent to the Jail Superintendent concerned (Mandoli jail) via email.


(Aakanksha)
Duty MM-I/West/Delhi/22.05.2021

207/110 → verify for sub/111



FORM NO. 45

Bond and Bail Bond for Attendance before Office Incharge of Police Station of Court (Section 436, 437, 438 (3) and 441)

महानगर दिल्ली
MM, Delhi
टीस हजारी कोर्ट
Tis Hazari Court

In the court of Shri Duty MM Tis Hazari Court, Delhi
Police Station Nihal vihar Next date of hearing
Under Section 379/411/34 IPC & w Sent to Jail On
F. I. R. No. Sec 25/54/59 Arms Act.
263/21

Bail Bond

I Rakesh @ Patal Son of Shri Chander Bhan
Residence H. No. H-1/19, Kh. No. 332/130, Kanwar Singh Nagar, Nangli, Delhi
having been arrested or detained without warrant by the Officer Incharge of Nihal vihar Police Station for having been brought before this Honourable Court charged with the offence of 379/411/34 IPC & w sec-25/54/59 Arms Act and required to give surety for my attendance before such Officer of Courton condition that I shall attend such Officer Officer or Court on every day on which any investigation or trial is held with regard to such charge and in case of my making default here in myself to forfeit to Government the sun of Rs 15000/-

SHO/IO to Report for 22.05.2021

DELHI
DATED 21/5/21 Signature

MM, Delhi
21/05/2021

I Raj Devi wife Son of Shri Chander Bhan
Residence H-1/19, Kh. No. 332/130, Kanwar Singh Nagar, Nangli, Delhi
hereby declare my self for the above said Shri Rakesh @ Patal
that he shall attend the Officer-in -charge of Nihal vihar
Police Station or the Court of Shri Ms. Neha Pandey, MM Tis Hazari Court Delhi
every day on which any investigation in the charge is made or any trial on such charge is held that he shall be and re-appear before such officer or court for the purpose of such investigation to answer the charge against him (as the case may be) and in the case or his making default herein I have blind myself to forefeit to Govt. the sum of Rs 15,000/-

Dated this 21st Day of May 2021

राजदेवी
Signature.

Witness
1
2 Tis Hazari

Presented by
Prakash Verma
Adv.

FIR No.67/21
PS Paschim Vihar East
u/s 419/420/120B IPC
State v. Tej Singh S/o Ranbir Singh

21.05.2021

I am working as Duty MM today.

Present: Ld. APP for the State through VC.
Sh. Alok Khotari, Ld. LAC for the accused through VC.

IO/SHO concerned to file reply for 22.05.2021.

Put up before the Ld. Concerned Duty MM for 22.05.2021.

Tania Singh

Digitally signed
by Tania Singh
Date: 2021.05.21
18:29:55 +05'30'

(Tania Singh)

1st Duty MM,

West, THC, Delhi/21.05.2021(v)

24/5/21.

Pr: Ld. APP for the State
Sh. Alok Khotari Ld. LAC for the accused through VC

Reply not recd.

IO/SHO to report on 24/5/21.

Dms
महानगर वनप्रधिकारी महिला न्यायालय-05
MM Mahita Court-05
टी.ए. हजारी न्यायालय, दिल्ली
Tis Hazari Courts, Delhi

24/5/21

FIR No.109/2020
PS Paschim Vihar East
u/s 379/411 IPC
State v. Raju S/o Bhagwan Dass

21.05.2021

I am working as Duty MM today.

Present: Ld. APP for the State through VC.
Sh. Alok Khotari, Ld. LAC for the accused through VC.

IO/SHO concerned to file reply for 22.05.2021.

Put up before the Ld. Concerned Duty MM for 22.05.2021.

Digitally signed by Tania Singh
DN: cn=Tania Singh, o=, ou=, email=Tania.Singh@delhi.nic.in
Tania Singh

(Tania Singh)
1st Duty MM,
West, THC, Delhi/21.05.2021(v)

22/5/21

m. Ld. APP for the State through VC
& Ld. Alok Khotari Ld. LAC for the accused through VC

Reply not received.

IO/SHO to report on 22/5/21

↓
DMM

न्यायालय-05
Mahila Court-05
न्यायालय, दिल्ली
Mahila Courts, Delhi

22/5/21

FIR No.16/21
PS Maya Puri

State v. Diwas Rimal S/o Chandan Rimal

21.05.2021

I am working as Duty MM today.

Present: Ld. APP for the State through VC.
Ms. Tanuja Sharma, Ld. C for accused through VC.

IO/SHO concerned to file reply for 22.05.2021.

Put up before the Ld. Concerned Duty MM for 22.05.2021.

Tania
Singh

Digitally signed by
Tania Singh
Date: 2021.05.21
18:43:51 +05'30'

(Tania Singh)

1st Duty MM,

West, THC, Delhi/21.05.2021(v)

22/5/21

fr.

Ld APP for the State through VC
Ms. Tanuja Sharma, Ld. C for accused through VC
Reply not received.

IO/SHO to report on 22/5/21.


Tania Singh
महानगर पुलिसाधिकारी महिला न्यायालय-05
MM Mahila Court-05
डीआर हजारी न्यायालय, दिल्ली
Tia Hazari Courts, Delhi

21/5/21

**IN THE HON'BLE COURT OF DUTY MM
WEST, TIS HAZARI COURTS, NEW DELHI**

IN RE:

STATE

Versus

VINOD @ TOPI

P.S. - MUNDAKA
U/S - 379/411 IPC
E-F.I.R. NO. 0044/2021
J/C Since - 12/03/2021

*20/5/21
Put up on 21/5/21
Tihar Subj.
on 21/5/21*

**APPLICATION FOR CALLING STATUS REPORT REGARDING
NONRELEASE OF ACCUSED FROM CENTRAL JAIL
SUPERINTENDENT, TIHAR ON BEHALF OF ACCUSED NAMEDLY (
VINOD @ TOPI S/O SHRI OMPRAKASH)**

Most respectfully submitted:-

1. That accused has been granted bail by this Hon'ble Court vide order dated 12/05/2021. That bail bond of accused has been accepted on 19/05/2021 and despite the acceptance of bail bond accused has not been released on bail.

*sd -
Magistrate (M) ...
Room No. 04, ANNE ...
Delhi*

PRAYER

Therefore, it is most humbly prayed that the status report of the above said case may kindly called from Central Jail superintendent, Tihar regarding non-release of accused.

DELHI

Through

Applicant/Accused

[Signature]
Pranay Abhishek, Advocate
Ch. 362, Western Wing
Tis Hazari Courts, Delhi
Mobile No.- 7011981342
E-mail-pranayabhi@gmail.com

*Dated 21/05/21
Pr. Ct. for accused
own application P.S. is not
put up for consideration
on - 22/05/21
sd -
Dinesh
21/05/21*

*sd -
pr. nare.
put up before Lt. Commr
Duty MM for 21/5/21
Dinesh
TIS HAZARI COURTS WEST DELHI-05
9/10*

28

FIR No. 332/18

P.S Hari Nagar

18.05.2021

Present: Ld. APP for the State.

None.

Put up before concerned Duty MM on 20.05.2021.

(NEETU NAGAR)
D/MM (Mahila Court)-01, West,
THC/Delhi/18.05.2021

Put up on 21/5/21
for consideration.

-sd-
DMM/THC
20/5/21
Put up - for - 22/5/21 / Notice to CP
for - 22/5/21
sd -
DMM/THC
21/5/21

21/5/21.

m. Ld APP for the State
Not for Applicant

put up before concerned Duty MM for 20/5/21

DMM
महानगर दण्डाधिकारी महिला न्यायालय-05
MM Mahila Court-05
तीस हजारी न्यायालय, दिल्ली
Tis Hazari Courts, Delhi

FIR No.177/21
PS Hari Nagar
State v. Shahnawaz @ Maanu

21.05.2021

I am working as Duty MM today.

Present: Ld. APP for the State through VC.
None for applicant.

Put up before the Ld. Concerned Duty MM on 22.05.2021.

Tania Singh
(Tania Singh)
1st Duty MM,
West, THC, Delhi/21.05.2021(v)

22/5/21.

pr. Ld. APP for the State through VC
None for applicant
put up before Ld. Concerned Duty MM
for subm.

↓
महानगर दण्डाधिकारी महिला न्यायालय-05
MM Mahila Court-05
तीस हजारी न्यायालय, दिल्ली
Tis Hazari Courts, Delhi

IN THE COURT HON'BLE COURT OF LD. DUTY M.M, TIS HAZARI COURTS DELHI.

CASE FIR NO: 212/21 DT: 04.05.21 U/S : 420 IPC P.S: HARI NAGAR

Subject : Application for interrogation and formal arrest.

Respected Sir,

It is submitted that the above said FIR was registered in P.S Hari Nagar after receiving a written complaint regarding the online cheating on 30.04.2021. The complainant alleged that his cousin brother was sick and doctor recommended to arrange one REMDES VIR which was not available in market. The complainant alleged that on 30.04.2021 he got in touch with the accused who promised the complainant that he supplies REMDES VIR injection and told the complainant that it will cost Rs 15000/-. Thereafter the accused lured the complainant to transfer RS 10000/- before the delivery and Rs 5000/- after the delivery. The complainant transferred Rs 10000/- to the alleged mobile No: 9059756782.

An information was received from P.S Shahabad Dairy Delhi that an accused Ashwingwo Ashelly Azenmbuh D/o Ashelly R/o H.No: D 390 Devali Ext. Delhi was arrested Vide FIR No: 211/21 dated 06.05.21 U/S : 420/34 IPC P.S : Shahabad Dairy. In the discloser statement the above said accused stated about his involvement in the present Case.

Therefore it is requested to give permission to interrogate and arrest of the accused Ashwingwo Ashelly Azenmbuh D/o Ashelly R/o H.No: D 390 Devali Ext. Delhi.

Submitted Please

[Signature]
19/05/2021

PSI Mandeep Kumar

P.S : Hari Nagar

Put up for 21/5/21.

*Sd/-
DMM Oms
20/5/21*

Pr: - nare.

Put up for - 22/5/21

*Sd/-
DMM Oms
21/5/21*

*21/5/21
pr. Nare*

*put up before ld. Counsel
Duty mm for 21/5/21*

[Signature]
नलनगर वरजलिकारी महिला न्यायालय-05
MM Mahila Court-05
तीस हजारी न्यायालय, दिल्ली
Tis Hazari Courts, Delhi
22/5/21

2

FIR No. 033366/2020

P.S Hari Nagar

19.05.2021

An application moved on behalf of the applicant for release of vehicle no. UP45W7023 and RC on superdari.

Present: Ld. APP for the State.

Sh. Manmohan, counsel for applicant, through video conferencing.

Report from concerned IO filed. Same is perused.

Heard. Material perused.

Ld. Counsel for applicant submits that they had received the information from PS Janakpuri that the vehicle is in their possession and to get the same from PS concerned whereas in the report pertaining to PS Hari Nagar it has been mentioned that the vehicle could not be recovered and there is no information from anywhere.

Accordingly, SHO PS Hari Nagar is directed to verify the report annexed with the present application regarding the information sent to the applicant by PS Janakpuri, for 22.05.2021.

Copy of this order be sent to Ld. Counsel for applicant through email/whatsapp.

(NEETU NAGAR)

D/MM (Mahila Court)-01, West,
THC/Delhi/19.05.2021

27/5/21.

per Ld. APP for the State
Sh. Manmohan Kumar, Ld. Counsel for applicant
through V.
Report not filed
IO/STO to report on 24/5/21.

Print
सरोजनगर कर्मचारी महिला न्यायालय-05
MM Mahila Court-05
तीन हजारी न्यायालय, दिल्ली
Tis Hazari Courts, Delhi

FIR No. 395/2021

P.S Rajouri Garden

18.05.2021

Present: Ld. APP for the State.

Reply filed on behalf of IO concerned. Same is taken on record.

Put up for consideration on 20.05.2021.

(NEETU NAGAR)
D/MM (Mahila Court)-01, West,
THC/Delhi/18.05.2021

Put up for Consideration
on 21/5/21

Sd/-
DMM-I, Delhi
20/5/21

Dated
21/05/21

Put up for
Put up for consideration notice to IO
on - 22/05/21

~~Sd/-~~
~~DMM-I~~
21/05/21

22/5/21

for: Ld. App for the State.
None for record.

Put up before concerned Ld. Judge
for 24/5/21

महानगर दफ्तरी महिला न्यायालय-05
MM Mahila Court-05
तीरा हजारी न्यायालय, दिल्ली
Tis Hazari Courts, Delhi 2021

21.05.2021

I am working as Duty MM today.

An application has been received through e-mail address of the Court.

Present: Ld. APP for the State through VC.
None for applicant.

Put up before the Ld. Concerned Duty MM on 22.05.2021.

Tania Singh
(Tania Singh)
1st Duty MM,
West, THC, Delhi/21.05.2021(v)

22/5/21.

pr: Ld-App for the State through VC
None for applicant

Put up before the concerned Ld Duty MM
As per/On.

↓
DMM
महानगर वृष्ठाधिकारी महिला न्यायालय-05
MM Mahila Court-05
टीस हजारी न्यायालय, दिल्ली
Tis Hazari Courts, Delhi
22/5/21

DELHI STATE LEGAL SERVICES AUTHORITY

Room No. 03, First Floor, CPRO, Gate No. 03,

Central Jail, Tihar – 110064 Ph.: 011-28520279

Ref. No. DLSA/T.J./DC/

7239 /21/ 7137

Date:

15/5/21

To

The Secretary
Distt. Legal Services Authority
WEST District, TIS HAZARI Court
New Delhi

Subject:- Forwarding of Jail Petition / Application for filing before concerned court.

Sir/Madam,

I am directed to forward herewith original set of the Jail Petition / Application u/s 379/411/34 IPC for INTERIM BAIL AS PER THE GUIDELINES OF HPC of UTP / Convict AMAN KHAN S/O BABU KHAN lodged in Jail No. 04, Tihar, New Delhi in his case FIR No. 28357/2020; U/s 379/411/34 IPC; P.S. NANGLOI for further necessary action at your end please.

I am also directed to further request you to kindly intimate this office the name of the advocate appointed in the matter along with the filing number of the aforesaid case please and further status on e-mail i.e. jailsection@gmail.com at the earliest.

Yours faithfully,

20/5/21
Reply not recd.
to file reply
Put up in 21/5/21
sd-

21/05/21 fr: notice
system not filed.
notice to be
sent to go
through SHP
concerned
- 22/05/21
sd

SUPERINTENDENT
Jail Section, DLSA

27/5/21
Mr. Nare
put up before
concerned
SHP
↓
DMS

कानून सेवा प्राधिकरण (पुनः आर्ग एक्ट-06) (दिल्ली)
दिल्ली-06, टाईगर रोड
कक्षा नं. 04, टाईगर रोड
Room No 04, ANNEXE-I
दिल्ली
V.C.

21/05/21
sd

FIR No.998/20
PS Nangloi
State v. Ashish

21.05.2021

I am working as Duty MM today.

An application has been received through e-mail address of the Court.

Present: Ld. APP for the State through VC.
None for applicant.

Put up before the Ld. Concerned Duty MM on 22.05.2021.


Tania Singh

(Tania Singh)
1st Duty MM,
West, THC, Delhi/21.05.2021(v)

21/5/21 at 3:40

Mr. Ld. APP for the State
None for applicant

Put up before Ld. Concerned Duty MM on 21/5/21


महानगर दण्डाधिकारी महिला न्यायालय-05
MM Mahila Court-05
तीस हजारी न्यायालय, दिल्ली
Tis Hazari Courts, Delhi
21/5/21

**IN THE HON'BLE COURT OF MS. NEHA PA. IWAL, ASJ, POCSO
COURT, TIS HAZARI COURT DELHI**

Case FIR No.364/21 dated 20/04/2021 u/s 323/365/354(B)/34 IPC & 8 POCSO
Act Police Station Khyala Delhi

In the matter of :-

St. / Vs :- Farman S/o Yamin R/o H.No.R-12, Market No.2 Raghbir Nagar Delhi

D.O.Arrest :-20/04/2021

Subject:- Request for ...14. days Judicial Custody Remand

Hon'ble Sir,

It is submitted that the above accused persons have been arrested in the above noted case. It is therefore requested that the above accused persons may kindly be remanded for14.....days Judicial Custody in order to:-

- Prevent the accused persons from committing any further offence ; or
- Conduct proper investigation of the offence ; or
- To prevent the accused persons from causing the evidence of the offence to disappear or tempering with such evidence in the manner ; or
- To prevent the accused persons from making any inducement, threat or promise to any person acquaint with the facts of the case so as to dissuade him from disclosing such facts to the Court or to the police office ; or
- Ensure the presence of accused persons before the Court.

Submitted please

APPLICANT

Put up for 21/5/21

Sd.
Sumit Kumar
20/5/21

SK
(W/ASI Sudesh Kumari)
P.S. Khyala Delhi
Dated 20.05.2021

Pr:- None.

Put up for
Cancellation on - 22/05/2021

Sd -
Omms
21/05/21

Pr:- None
Put up before Co.
Cancellation Duty on 24/5/21

Omms
महानगर दण्डाधिकारी महिला न्यायालय-05
MM Mahila Court-05
तीस हजारी न्यायालय, दिल्ली
Tis Hazari Courts, Delhi
21/5/21

In J.C.

21.5.21

IN THE COURT OF MS. SONAM GUPTA, LD. (DUTY) M.M.,
WEST DISTRICT TIS HAZARI, NEW DELHI

SHO/IO to report
for 21/5/21
DMM/Dphs
18/5/21

IN THE MATTER OF:

STATE

VERSUS

DEEPAK @ HANNY

FIR NO.31761/2019
P.S. KHAYALA
U/S: 379/411 IPC
NODH:03.06.2021

APPLICATION ON BEHALF OF APPLICANT/ACCUSED NAMEDLY DEEPAK @ HUNNY FOR DIRECTION TO THE SUPERINTENDENT JAIL NO.3 TIHAR JAIL TO FILE THE STATUS REPORT

MOST RESPECTFULLY SHOWETH:

1. That the above noted case is pending before the Hon'ble court of Sh. Abhinav Pandey, Ld. M.M., Tis Hazari Court, New Delhi and same is fixed for 03.06.2021.
2. That vide order dated 01.05.2021, this Hon'ble court passed the order to release the applicant/accused on his personal bond, but till date the applicant/accused has not been release, the counsel of the applicant/accused various time to contact the jail superintendent of Tihar Jail No.3 but the officer linger on the matter. Bail order and personed bond order annexed herewith.

PRAYER

It is, therefore, most respectfully prayed to this is Hon'ble court to direct the Jail Superintendent of Jail No.3 Tihar Jail to file the status report as well as release the accused as soon as possible, in the interest of justice.

NEW DELHI
DATED: 17.05.2021

APPLICANT/ACCUSED
IN JC

THROUGH:

JITENDER TANWAR
ADVOCATE
MOB NO. 9013032020
EMAIL:TANWARJITENDERADV31@GMAIL.COM

Dated
21/05/21
Pr: - status
report not filed
notice to go
for - 22/05/21
DMM
21/05/21

21/05/21
Mr. Nave
put up before let come
Duty man for 21/05/21
DMM
महानगर दण्डाधिकारी महिला न्यायालय-05
MM Mahila Court-05
तीस हजारी न्यायालय, दिल्ली
Tis Hazari Courts, Delhi
21/05/21

IR No. 000187/2021

P.S Khyala

18.05.2021

Present: Ld. APP for the State.

None.

Let reply be called from IO concerned, for 20.05.2021.

(NEETU NAGAR)
D/MM (Mahila Court)-01, West,
THC/Delhi/18.05.2021

Put upon 21/5/21.

Sd.

mm/ocms
West
21/5/21

21/5/21 at 3:40

pr. NGA

put up before Ld
concerned duty unit to 24/5/21

Dated
21/05/21
Put up for
consideration on 22/05/21
Sd. J. Anand
21/05/21

महानगर दण्डाधिकारी महिला न्यायालय-05
MM Mahila Court-05
तीस हजारी न्यायालय, दिल्ली
Tis Hazari Courts, Delhi

21/5/21

Dated
21/05/21
ps: slaw
reply not file
with a to IO
for 22/05/21
Sd.
21/05/21

FIR No.91/2021
PS: Nangloi
State vs. Pushpraj

22.05.2021

Present: None for the State.

This is an application for grant of interim bail to above accused Pushpraj filed via email on the designated email id of this Court.

Let reply to the above application be called from IO concerned on 24.05.2021.

↓
(Aakanksha)
Duty MM-I/West/Delhi/22.05.2021

FIR No.373/2021
PS: Paschim Vihar West
State vs. Harminder Singh @ Sonu
u/s 3/7 EC Act,
u/s 3 ED Act &
u/s 420/188 IPC

22.05.2021

Present: None for the State.

This is an application u/s 437 CrPC for grant of regular bail to above accused, filed via email dated 22.05.2021 on the designated email id of this Court.

Let reply be called from the IO concerned for 24.05.2021.

Let a copy of this order be sent to Ld. Counsel for the accused via email.



(Aakanksha)
Duty MM-I/West/Delhi/22.05.2021

**FIR No.130/2020
PS: Anand Parbat
State vs. Arvind Yadav**

22.05.2021

Present: None for the State.

This is an application for grant of interim bail to above accused Rohit filed via email on the designated email id of this Court.

Let reply to the above application be called from IO concerned on 24.05.2021.



(Aakanksha)

Duty MM-I/West/Delhi/22.05.2021


**FIR No.68/2021
PS: Anand Parbat
State vs. Budha Tamang
u/s 379/356/411/34 IPC**

22.05.2021

Present: None for the State.

This is an application for grant of regular bail of 90 days to applicant/accused Budha Tamang S/o Jash Tamang filed via email dated today itself on the designated email id of this Court.

Let reply be called from the IO concerned for 24.05.2021.


**(Aakanksha)
Duty MM-I/West/Delhi/22.05.2021**

FIR No.122/2020
PS: Anand Parbat
State vs. Sajan @ Pohit

22.05.2021

Present: None for the State.

This is an application for grant of interim bail to above accused Rohit filed via email on the designated email id of this Court.

Let reply to the above application be called from IO concerned on 24.05.2021.



(Aakanksha)
Duty MM-I/West/Delhi/22.05.2021

FIR No.209/19
PS: Rajouri Garden
State vs. Pankaj @ Nonu

22.05.2021

Present: None for the State.
Mr. S. P. Sharma, Ld. counsel for applicant/accused **Pankaj @ Nonu** S/o Ravi (present through VC).

This is an application for sending Robkar that the accused is on bail in FIR No.209/19 u/s 379/411 IPC and for cancellation of NBWs. However, no bail order has been filed and as per the reply of IO, accused is on bail in FIR No.209/19 u/s 25/54/59 Arms Act.

Hence, it appears that there is discrepancy in the mentioning of the offence for which the robkar is required to be issued. Let bail order be filed before the court in order to send the robkar.

Be put up on **24.05.2021**.

Let copy of this order be sent via email to Ld. counsel for applicant/accused.

↓

(Aakanksha)
Duty MM-I/West/Delhi/22.05.2021

IN THE COURT OF DUTY METROPOLITAN
MAGISTRATE, WEST DELHI.

IN RE:
STATE

VERSUS

SANDEEP @POTA
S/O SH. KULDEEP
R/O-26/2, GALI NO-10, ANAND PARBAT
P.S. ANAND PARBAT
FIR NO -65/21
U/S-33 DELHI EXEC. ACT.
Sent to jail-29/03/2021

Pr. 21/03/21
Sh. Rahul Kumar Singh v L.
20/03/21 to report on 22/03/21

SP
Metropolitan Magistrate, North Court-03
THC, Delhi
21/03/21

APPLICATION FOR BAIL U/S 437 C.r.pc. ON BEHALF OF THE
ACCUSED SANDEEP @POTA

Respectfully submitted as under:-

22/03/21
Pr. Mr. Vikram Kumar, Ld.
Report not received.
So is directed to send
report by 10:30 am
on 24/03/21.

1. That the accused/applicant has been falsely implicated in the above noted case by the concerned Police officers.
2. That nothing was recovered from applicant/accused, and alleged recovery was false and fabricated.
3. That the accused /applicant in judicial custody on 29/03/2021.
4. That there is no any person to look after the family members including wife , old age father and mother and four children except the accused/applicant.

That the accused is only bread earner of his family and has no concern with alleged case.

FIR No. 661/2020

P.S Nihal Vihar

18.05.2021

Present: Ld. APP for the State.

None.

Let reply be called from IO concerned, for 21.05.2021.

(NEETU NAGAR)
D/MM (Mahila Court)-01, West,
THC/Delhi/18.05.2021

Date
21/05/21

Pr: -

copy not filed
notice to be issued
to IO for 22/05/21

sd/-
21/05/21

22/5/21 at 4:45 pm

Pr: Ld APP for the State vs
Ms Rajesh Chandra, Ld Lk account. vs
D/S to court.
put up before concerned Ld duty mag

for 24/5/21.

↓
DMM
महानगर दण्डाधिकारी महिला न्यायालय-05
MM Mahila Court-05
तीस हजारी न्यायालय, दिल्ली
Tis Hazari Courts, Delhi

22/5/21

FIR No. 181/2020

P.S Nihal Vihar

18.05.2021

Present: Ld. APP for the State.

None.

Let reply be called from IO concerned, for 21.05.2021.

(NEETU NAGAR)

D/MM (Mahila Court)-01, West,
THC/Delhi/18.05.2021

0.4/21
21/05/21

Pr: - where
report not filed
notice to be issued
to IO through SHO
for - 22/05/21

sd/-
21/05/21

22/05/21

pr: Ld App for the State vs
Mr. Tanveer Khan, U. LAI for and of Tanveer

IO SHO to report on 22/05/21.

↓
DMM
महानगर दस्तावेजकारी महिला न्यायालय-05
MM Mahila Court-05
दोस्रो हजारी न्यायालय, दिल्ली
The Hazari Courts, Delhi

22/05/21

FIR No. 67/2021

P.S Nihal Vihar

19.05.2021

Present: Ld. APP for the State.

None.

Let reply be called from IO concerned, for 20.05.2021.

(NEETU NAGAR)
D/MM (Mahila Court)-01 West,
THC/Delhi/19.05.2021

*Put up for Consideration
on 21/5/21*

*DMM - Quaha
20/5/21*

*Pr. alone
Put up for consideration Notice to IO
on 22/05/2021*

*Sd -
DMM - J
21/05/21*

20/5/21 at 4.40

*Mr Ld APP for the State through Mr
Mr Pradyumn Kumar, Ld CAC have to give*

Report to report on 20/5/21

DMM
महानगर दण्डाधिकारी महिला न्यायालय-05
MM Mahila Court-05
तीस हजारी न्यायालय, दिल्ली
Tis Hazari Courts Delhi

21-5-21

In The Hon'ble Court of Lol. Duty MM (West) Tis Hazari
Courts, Delhi

In The Matter of:

State vs

Sukhviz Singh @ Surpreet
Singh

FIR No. 405/2021

U/s. 380/411/34IPC

PS. Nihal Vihar

Bail order dated - 11-05-2021

Personal Bail bond order
13/5/2021

24/5/21 to report
for 27/5/21
DMM/Delhi
18/5/21

Application for Calling the Status Report from Jail
Superintendent, Central Jail, Tihar, regarding illegal
detention of Accused - Sukhviz Singh @ Surpreet Singh.
S/o. Amarjeet Singh.

Sir,

It is most Respectfully Submitted as under:

1. That the above noted bail order dated 11-05-2021
Passed by Hon'ble Court of Ms. Neha Pandey Lol MM(West)
of HC, Delhi.

2. That the applicant/accused an application moved on
the behalf of the Counsel for releasing him on Personal
bond. (Copy Ammexed)

3. That on 13-05-2021 Hon'ble Court Ms. Neha Pandey Lol
MM(West) for releasing him on Personal bond. (Copy
Ammexed)

It is, therefore, Prayed that the Hon'ble
Court May kindly be Pleased to Call the Status
Report from Superintendent, Central Jail, Tihar,
regarding illegal detention of accused - Sukhviz
Singh @ Surpreet Singh S/o. Amarjeet Singh. In the
Interest of Justice,

J/C

Applicant/accused

Tajinder Singh

TAJINDER SINGH
En. No. D/1205/2000 Advocate
Chamber No. V-7, Opp. SBI Bank
Tis Hazari Courts, Delhi-110054
Mobile No. 9811332621

Through

Delli

Date: 18-05-2021

MMA Mahila Court-05
Tis Hazari Courts, Delhi
DMM

Email: advocate-tajinder.10@gmail.com

21/05/21
21/05/21
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21/05/21
21/05/21

21/05/21
21/05/21
21/05/21

FIR No. 636/19

P.S Nihal Vihar

18.05.2021

Present: Ld. APP for the State.

None.

Let reply be called from IO concerned, for 21.05.2021.

(NEETU NAGAR)
D/MM (Mahila Court)-01, West,
THC/Delhi/18.05.2021

Dated
21/05/21

For: return.

reply not filed

Notice to IO for
22/05/21

sd-
DMM-01
21/05/21

21/05/21 at 4:45 pm

pr. Ld. APP for the State vs. M. N.
vs. Tanuja Devi, Ld. APP for the State vs. M. N.

To/STIO to report on 24/05/21.

महानगर दण्डाधिकारी महिला न्यायालय-05
MM Mahila Court-05
तीस हज़ारी न्यायालय, दिल्ली
Tis Hazari Courts, Delhi

21/05/21

DELHI STATE LEGAL SERVICES AUTHORITY

Room No. 03, First Floor, CPRO, Gate No. 03,

Central Jail, Tihar - 110004 Ph.: 011-28520270

Ref. No. DLSA/TJ/DC/6633/21/6673

Date: 12/5/21

To

The Secretary
Distt. Legal Services Authority
WEST District, T15 HAZARI Court
New Delhi

2110/20 for report
for 20/5/21

MM/Dehli
18.5.21

Subject:- Forwarding of Jail Petition / Application for filing before concerned court.

Sir/Madam,

I am directed to forward herewith original set of the Jail Petition / Application u/s 307/34 IPC & 25/54 ARMS ACT for INTERIM BAIL AS PER THE GUIDELINES OF HPC of UTP / Convict RAHUL SHARMA S/O HARISH CHAND lodged in Jail No. 04, Tihar, New Delhi in his case FIR No. 636/2019; U/s 307/34 IPC & 25/54 ARMS ACT; P.S. NIHAL VIHAR for further necessary action at your end please.

I am also directed to further request you to kindly intimate this office the name of the advocate appointed in the matter along with the filing number of the aforesaid case please and further status on e-mail i.e. jailsection@gmail.com at the earliest.

Yours faithfully,

Put up for Consideration
21/5/21

MM Dehli
20/5/21

SUPERINTENDENT
Jail Section, DLSA

~~Pr:- Nave
Put up for Consideration
on 22/5/21~~

Encl: As above

~~MM Dehli
21/5/21~~

21/5/21 up to 4:00
Ms. Nagesh Sharma Cd. UTP
Send me
DLSA to report on 24/5/21

MM
महानगर दण्डविभागी महिला न्यायालय-05
MM Mahila Court-05
रीज हजारी न्यायालय, दिल्ली
Hazari Court, Delhi

J.E.

In the Court of Sri Duty MM, T HC, Delhi

State
Vs

Jitender Pandey
S/o Ram Kishor Pandey
Prem Nagar III
Nagla, Delhi-86,

FIR-01135/2020
45-379/2FC
P.S- Nagla
J.E. Since
26/12/20

Jail Sup dt to report
on 24/12/20.

MM-2
महिला न्यायालय
MM Mahila Court-05
तीस हाजी न्यायालय
Tis Hazari Court-05
24/12/20

Application for status report from jail
Superintendent, Tihar jail no-8 to how
many cases are pending against the
above accuse Jitender Pandey.

Sir,
Respectfully I have to say as under-
that.
① Above accuse is J/c since 26/12/20
② That above accuse released some
pending cases.

Prayer —
It is therefore, most respectfully
prayed that Hon'ble court my kindly
direct the Jail Superintendent, Tihar
Jail to furnish the detailed report
as to how many cases are pending
against above accuse to release from
jail.

Through - N.K. Singh
N.K. Singh (Adv)
D/1626/04
9213383580
nksinghadvocate1@gmail.com
22/12/21

IN THE COURT OF DUTY M.M. TIS HAZARI COURTS, DELHI

IN THE MATTER OF:-

STATE

VS

Deepanshu @ Aman

S/O SH. Bittoo

FIR No. 58/2021

U/s 356/379/411/302PC

P.S. Rajouri Garden

Date of arrest: 04.04.2021

APPLICATION UNDER SECTION 437 CRPC FOR GRANT OF INTERIM BAIL FOR A PERIOD OF 90 DAYS ON BEHALF OF THE APPLICANT/ ACCUSED

RESPECTFULLY SUBMITTED AS UNDER:

That the applicant/accused is falsely implicated in the present false case by the police officials of P.S. Despite the facts the applicant/accused has no concern with this alleged offence.

2. That the applicant/accused is in judicial custody in this false case since 04.04.2021 and all the investigation has been completed and trial is pending before this Hon'ble Court.

3. That the applicant/accused is in judicial custody more than one month in this case and as per High Power Committee directions, if the applicant/accused is in judicial custody to decongestion from the Jail premises due to Covid-19 Pandemic in this case the said applicant/accused is liable to be released on interim bail for a period of 90 days on his personal Bond. If, the applicant/accused is not involved any other case.

10/5/21 to 24/9/21
M 24/9/21
D.M.M. S.
MM Mahila Court-05
Tis Hazari Courts, Delhi
24/9/21

IN THE COURT OF DUTY M.M. TIS HAZARI COURTS, DELHI

IN THE MATTER OF:-

STATE

VS

Deepanshu @ Aman

S/O SH. Bittoo

FIR No. 01163/2021

U/s 379/411/307PL

P.S. Khyala

Date of arrest: 04.04.2021

353

APPLICATION UNDER SECTION 437 CRPC FOR GRANT OF INTERIM BAIL FOR A PERIOD OF 90 DAYS ON BEHALF OF THE APPLICANT/ ACCUSED

MOST RESPECTFULLY SUBMITTED AS UNDER:

That the applicant/accused is falsely implicated in the present false case by the police officials of P.S. _____. Despite the facts the applicant/accused has no concern with this alleged offence.

2. That the applicant/accused is in judicial custody in this false case since 04.04.2021 and all the investigation has been completed and trial is pending before this Hon'ble Court.

3. That the applicant/accused is in judicial custody more than one month in this case and as per High Power Committee directions, if the applicant/accused is in judicial custody to decongestion from the Jail premises due to Covid-19 Pandemic in this case the said applicant/accused is liable to be released on interim bail for a period of 90 days on his personal Bond. If, the applicant/accused is not involved any other case.

24
1
D
M.M.
Tis Hazari
Dated 24/04/21
to report
D.M.
M.M.
Tis Hazari
Dated 24/04/21
D.M.
M.M.
Tis Hazari
Dated 24/04/21

माननीय दंडाधिकारी महोदय न्यायालय
M.M. Mahila
Tis Hazari न्यायालय, दिल्ली
Tis Hazari Courts, Delhi
24/04/21

IN THE COURT OF DUTY M.M. TIS HAZARI COURTS, DELHI

IN THE MATTER OF:-

STATE

VS

Deepanshu @ Aman

S/O SH. Bittoo

FIR No. 01163/2021

U/s 379/411/307PL

P.S. Khyala

Date of arrest: 04.04.2021

353

To/SHO to report
a 24/04/21

APPLICATION UNDER SECTION 437 CRPC FOR GRANT OF INTERIM BAIL FOR A PERIOD OF 90 DAYS ON BEHALF OF THE APPLICANT/ ACCUSED

Done

महानगर दिल्ली महिला कोर्ट
MM Mahila Courts
तीस हजारी न्यायालय, दिल्ली
Tis Hazari Courts, Delhi

MOST RESPECTFULLY SUBMITTED AS UNDER:

24/04/21

- That the applicant/accused is falsely implicated in the present false case by the police officials of P.S. _____. Despite the facts the applicant/accused has no concern with this alleged offence.
- That the applicant/accused is in judicial custody in this false case since 04.04.2021 and all the investigation has been completed and trial is pending before this Hon'ble Court.
- That the applicant/accused is in judicial custody more than one month in this case and as per High Power Committee directions, if the applicant/accused is in judicial custody to decongestion from the Jail premises due to Covid-19 Pandemic in this case the said applicant/accused is liable to be released on interim bail for a period of 90 days on his personal Bond. If, the applicant/accused is not involved any other case.

IN THE COURT OF DUTY M.M. TIS HAZARI COURTS, DELHI
IN THE MATTER OF:-

STATE

VS

Deepanshu @ Aman

S/O SH. Bittoo

EIR No. 27/2021

U/s 356/379(1)/34 IPC

P.S. Hari Nagar

Date of arrest: 04.04.2021

APPLICATION UNDER SECTION 437 CRPC FOR GRANT OF
INTERIM BAIL FOR A PERIOD OF 90 DAYS ON BEHALF OF
THE APPLICANT/ ACCUSED

MOST RESPECTFULLY SUBMITTED AS UNDER:

1. That the applicant/accused is falsely implicated in the present false case by the police officials of P.S. _____. Despite the facts the applicant/accused has no concern with this alleged offence.
2. That the applicant/accused is in judicial custody in this false case since 04.04.2021 and all the investigation has been completed and trial is pending before this Hon'ble Court.
3. That the applicant/accused is in judicial custody more than one month in this case and as per High Power Committee directions, if the applicant/accused is in judicial custody to decongestion from the Jail premises due to Covid-19 Pandemic in this case the said applicant/accused is liable to be released on interim bail for a period of 90 days on his personal Bond. If, the applicant/accused is not involved any other case.

Handwritten notes:
To SH 070
on 24/04/21
D.M.M.
M.M. Mahila Court
Tis Hazari Courts, Delhi
27/4

IN THE COURT OF *Duty m.m. TMC Delhi*

IN RE:

STATE

VERSUS

Kapil

P.S.: *Moti Nagar*
U/S: *392/41/34 I.P.C.*
FIR NO.: ~~*392/21*~~ *249/21*

24/9/21
24/9/21

APPLICATION FOR BAIL

MOST RESPECTFULLY SHOWETH:

That the applicant/ accused has been arrested by the local Police and was falsely implicated in the above noted case.

That the applicant/ accused has nothing to do with the commission of the above offence and he is wholly innocent and the recovery, if any, has been made falsely piated upon him by the local Police.

That the applicant/ accused is aged about years and is a person with clean antecedents and no case whatsoever has ever been registered against him and in case he is continue remanded in J.C. there is every likelihood of his being spoiled in the company of hardened criminals.

That the applicant/ accused undertakes not to tamper with the prosecution witnesses and impede trial of the case, if admitted to bail.

That the applicant/ accused has fixed place of abode and there is no likelihood of his absconding after his release on bail.

PRAYER

It is, therefore, prayed that the applicant/ accused may kindly be released on bail.

DELHI
DATED 22.5.21

THROUGH *S.S. Malik*
APPLICANT/ ACCUSED
COUNSEL

सूचना
मार्ग
दिनांक
दिनांक

Duty m.m.
MIA Mohila Court-05
Tis Hazari Courts, Delhi
22/9/21

IN THE COURT OF

DELHI

M.M., The Delhi

In re:

State

Versus

Karan

P.S. Mohi Nagar

U/S 392, 411, 34 I.P.C

FIR No. 292/249/21

APPLICATION FOR BAIL 437 Cr.P.C. ON BEHALF OF
ACCUSED/APPLICANT

MOST RESPECTFULLY SHOWETH

1. That the applicant/accused has been arrested by the local police and was falsely implicated in the above noted case.
2. That the applicant/accused has nothing to do with the commission of the above offence and he is wholly innocent and the recovery, if any, has been made falsely plated upon him by the local police.
3. That the applicant/accused is aged about ___ years and is a person with clean antecedents and no case whatsoever has ever been registered against him and in case he is continue remanded in J.C. there is every likelihood of his being spoiled in the company of hardened criminals.
4. That the applicant/accused undertakes not to temper with the prosecution witnesses and impede trial of the case, if admitted to bail.

10/11/2021 to report
on 24/11/2021.

DM-1
महिला न्यायालय-05
Tis Hazari Courts, Delhi
22/11/2021

20/5/21



DELHI STATE LEGAL SERVICES AUTHORITY
Instituted Under the Legal Services Authorities Act, 1987
Under the Administrative Control of High Court of India
Room No. 03, First Floor, CPWD, Gate No. 123, Central Jail, Tihar, DELHI,
PH.011 26520279



Ref No DSLSA/TJ/DC/1106/120/1/2021

Date: 11/05/2021
12/5/21

To,
The Secretary,
District Legal Services Authority,
West, Tis Hazari Courts,
Delhi.

SHO/IO to report
for 20/5/21
DMM/DJH
18/5/21

Subject:- Forwarding Of Jail Petition/Application For Filing Before Concern Court.

Sir/Madam,

I am directed to forward herewith original set of the Jail petition/application for (Covid-19) Interim Bail/Regular Bail of UTP Rishabh S/o Kalu Ram lodged in Central Jail No.05, Tihar, New Delhi in the case e-FIR No:- 20042/2020, U/s :- 379/411 IPC P.S:- Paschim Vihar (East) for further necessary action at your end please.

I am also directed to further request you to kindly intimate this office the name of the advocate appointed in the matter along with the filling number of the aforesaid case/application please & further send the status on E-mail i.e. Jailsection@gmail.com at the earliest.

Put up for Cm
21/5/21
sd
DMM-Olden
20/5/21

Yours Faithfully,

**Superintendent
Jail Section, DSLSA**

Encl: As above.

D. Singh
21/5/21
P.S.:- rtd
Put. for completion
22/05/21
An =
sd
DMM
21/5/21

sd
Put up for completion
on 21/5/21.

sd
महानगर दण्डाधिकारी महिला न्यायालय-05
MM Mahila Court-05
तीस हजारी न्यायालय, दिल्ली
Tis Hazari Courts, Delhi
21/5/21

DELHI LEGAL SERVICES AUTHORITY
Room No. 03, First Floor, CPRO, Gate No.03
Central Jail, Tihar - 110064 Ph. 011-28520279

20-5-21

Ref. No. DSLSA/T.J./DC/66272021/6667 Date: 18/05/2021

To,
The Secretary
Delhi Legal Services Authority,
West District
New Delhi

SHO/IO to report
for 20/5/21

Drmm/Delhi
18/5/21

Sub: Forwarding of Jail Petition/Application for filing before concern Court.

Sir/Madam,

I am directed to forward herewith original set of the Jail Petition/Application for BAIL/INTERIM BAIL/PERSONAL BOND/PRODUCTION WARRANT/SURETY BOND/LEGAL AID/ CERTIFIED COPIES/VIDEO CONFERENCING/STATUS OF CASE of UTP/Convict Shymn s/o Ashok Kumar lodged in Jail No. 1 Tihar, New Delhi in his case FIR/SC No 661/2020 U/s. 25/54/59. A. Act P.S. Nihal Vihar for further necessary action at your end please.

I am also directed to further request you to kindly intimate this office the name of the advocated appointed in the matter along with the filing number of the aforesaid case please & further status on E-mail i.e. jailsection@gmail.com at the earliest.

Yours Faithfully,

Superintendent
Jail Section, DSLSA

Patil HP for 21/5/21.

Drmm
20/5/21

Encl: As Above

Dated
21/05/21
Pr: - [unclear]
Per: [unclear] for 22/05/21

no Drmm
21/05/21

21/5/21
Report recd
for SHO to report on 21/5/21

Drmm
नैनीताल न्यायालय महिला न्यायालय-05
NMA Mahila Court-05
नैनीताल न्यायालय, दिल्ली
Tis Hazari Courts, Delhi
21/5/21

CENTRAL LEGAL SERVICES AUTHORITY,

Room No. 03, First Floor, C.P.O. Gate No. 03,

Central Jail, Tihar - 110064. PH: 011-28520279

Raj. No. DSLSA/1700/6386/21/6366 Date 11/05/2021

To
The Secretary,
Distt. Legal Services Authority,
West T.N.C.
New Delhi.

SHO/IO to report
for 20/5/21

DDM/Delhi
18/5/21

Sub: - Forwarding of Jail Petition/ application for filing before concern Court.

Sir/Madam,

I am directed to forward herewith original set of the Jail Petition/ application for BAIL/INTERIM BAIL/PERSONAL BOND/PRODUCTION WARRANT/SURETY BOND/ LEGAL AID/CERTIFIED COPIES/ VIDEO CONFERENCING/STATUS OF CASE/PLEADING GUILTY/OSSIFICATION TEST of UTP/convict Araveen @ Penth S/O Padam Lakhan lodged in Jail No. 02 Tihar, New Delhi in his case FIR /SC No. 213/21 U/s 452/354D/323/506 IPC P.S. Nihal Tihar for further necessary action at your end please.

I am also directed to further request you to kindly intimate this office the name of the advocate appointed in the matter along with the filing number of the aforesaid case please & further status on E-Mail i.e. jailsection@gmail.com at the earliest.

Put up for 21/5/21

Yours faithfully,

DDM/Delhi
20/5/21

Superintendent
Jail Section, DSLSA

Encl : As above.

Pr: - Home
Put-up for
carculation
on - 22/05/21

DDM/Delhi
21/05/21

21/5/21
Report not received
SHO/IO to report
21/5/21

DDM
महिला न्यायालय
Mahila Court-05
न्यायालय, दिल्ली

ALL STATE LEGAL SERVICES AUTHORITY

Room No. 03, First Floor, CPRO, Gate No. 03,

Central Jail, Tihar - 110004 Ph.: 011-28820278

DSLSA/T.J./DC/ 6642/21/6682

Date: 18/5/21

240/20 to report for 22/5/21

Don/Delhi 18/5/21

File No. 787

P.S Nihal

18.05.20

The Secretary
Distt. Legal Services Authority
WEST District, TIS HAZARI Court
New Delhi

Present

Subject:- Forwarding of Jail Petition / Application for filing before concerned court.

Sir/Madam,

I am directed to forward herewith original set of the Jail Petition / Application u/s 379/411 IPC for INTERIM BAIL AS PER THE GUIDELINES OF HPC of UTP / Convict RITIK @ THANDA S/O SOHAN LAL lodged in Jail No. 04, Tihar, New Delhi in his case FIR No. 7826/2021; U/s 379/411 IPC; P.S. NIHAL VIHAR for further necessary action at your end please.

I am also directed to further request you to kindly intimate this office the name of the advocate appointed in the matter along with the filing number of the aforesaid case please and further status on e-mail i.e. jailsection@gmail.com at the earliest.

Yours faithfully,

Put ya Jan 21/5/21

sd - DMM Delhi 20/5/21

Pr: - of are Put up for consideration on 22/05/21

sd - DMM Delhi 22/05/21

Encl: As above

SUPERINTENDENT
Jail Section, DSLSA

22/5/21

Pr: None

Put up before concerned
La Deputy Magistrate

Stamp
Jail Tihar-05
Court-03
Tis Hazari
Delhi
22/5/21

3
✓
FILE NO. 7826/2021

P.S Nihal Vihar

18.05.2021

Present: Ld. APP for the State.

None.

Let reply be called from IO concerned, for 21.05.2021.



(NEETU NAGAR)
D/MM (Mahila Court)-01, West,
THC/Delhi/18.05.2021

~~Dated~~
~~21/05/21~~

Pr: state
reply not filed
notice to IO

for 20/05/21

~~IO~~
Dated
21/05/21


27/5/21

in Cd App for the State v.
Mr. Rajeev Sharma, Cd App for accused
impugned

Reply filed.

put up before concerned Cd App for

for 24/5/21.


महानगर दण्डाधिकारी महिला न्यायालय-05
MM Mahila Court-05
तीस हजारी न्यायालय, दिल्ली
Tis Hazari Courts, Delhi

27/5/21

DELHI STATE LEGAL SERVICES AUTHORITY

Room No.03, First Floor. CPRO, Gate No.03,

Central Jail, Tihar -110064, Ph. 011-28520279

Ref No. DSLSA/T.J/DC/ (2019) /21/ (2019)

Dated: 18/5/21

SHO/IO to SHO
for 22/5/21

To,

The Secretary,
Distt. Legal Services Authority
West Distt.
New Delhi.

Omni/Delhi
18/5/21

Sub: Forwarding of Jail Petition/application for filling before concerned Court.

Sir/Madam,

I am directed to forward herewith-original set of the Jail Petition/application U/s _____ for BAIL/ INTERIM BAIL/ PERSONAL BOND/ LEGAL AID/ CERTIFIED COPIES / VIDEO CONFERENCING / STATUS OF CASE of UTP / Convict **Krishan S/o Barsati Lal** lodged in Jail No.7, Tihar, New Delhi in his case FIR / SC No 249/2019 U/s 498A/304B/34 IPC P.S. **Paschim vihar** for further necessary action at your end please.

I am also directed to further request you to kindly intimate this office the name of the advocate appointed in the matter along with the filling number of the aforesaid case please & further status on E-Mail i.e. jailsection@gmail.com at the earliest.

*Mr. Ms. Sadis LAC for
acc to you u
kept up record
Do/SHO to report 24/5/21.*

Yours faithfully,

Superintendent
Jail Section, DSLSA

Encl: As above.

महानगर मुंबई न्यायालय-05
MMA Mahila Court-05
तीस हाजी कोर्ट, दिल्ली
Tis Hazari Court, Delhi
20/5/21

IN THE HON'BLE COURT OF LD.DUTY METROPOLITAN
MAGISTRATE, (WEST), TIS HAZARI COURTS, DELHI

MISC. APPLICATION NO. _____ OF 2021

IN THE MATTER OF:

STATE

Vs. Monu

P.S: Paschim Vihar (West)

U/S: 379/411 IPC

FIR No.586/2020

19/05/21
Report called from
Said Supdt. for 20/05/21.
DMM, Delhi
19/5/21

22/05/21
Pr. alone
Report not recd.
Put up for counsel
on 21/05/21

**APPLICATION TO CALL THE STATUS REPORT FROM THE JAIL
SUPERINTENDENT CENTRAL JAIL, TIHAR THAT IN HOW
MANY CASES THE APPLICANT/ACCUSED IS RUNNING IN
JUDICIAL CUSTODY ON BEHALF OF THE
APPLICANT/ACCUSED**

DMM
Tis Hazari Courts-05
Tis Hazari Courts, Delhi

Put up
on 21/5/21.

Most Respectfully Showeth:

sd.
DMM-I (West),
Tis Hazari Courts,
Delhi

1. That applicant/accused is in judicial custody in the present
above mentioned case from almost past one year.
2. That there are cases pending against the present
applicant/accused apart from the present case of which the
particulars are not known. Hence, the present application.

Dated
21/05/21

Prayer

It is therefore most respectfully prayed that the Hon'ble Court
may kindly be pleased to call the status report from the jail
superintendent, Tihar that in how many cases the
applicant/accused is running in judicial custody in the light of the
above mentioned facts and circumstances and in the interest of
Justice.

sd.
DMM-I
21/05/21

Delhi
Date: 21/05/21

IN J/C

Applicant/Accused

At the shop to through his name
from jail because
name has present on
behalf of applicant
therefore put up for
copy of order.

A.K. Sharma (Advocate)
Counsel for the applicant
Ch.No.V-21, Opp.SBI, Tis
Hazari Courts, Delhi
Contact No.9910809268
Email: akshatikv@gmail.com

sd.
DMM-I
21/05/21

**IN THE HON'BLE COURT OF DUTY, MM DELHI
WEST, TIS HAZARI, COURT DELHI**

IN RE

STATE

VS

VINOD@ TOPI

e-F.I.R - 00106/2021
U/S - 379/411 IPC
P.S.-PACHIM VIHAR (west)
J/C Since- 10/03/2021

20/5/21
From
Ryt yb on
21/5/21
To file copy

**APPLICATION FOR INTERIM BAIL 90 DAYS/ REGULAR
BAIL U/S 437 Cr.P.C. ON BEHALF OF
APPLICANT/ACCUSED NAMELY(VINOD@ TOPI)**

Respectfully Submitted:

30/5/21
Muzamil Magistrate (Jr)
Court No. 04, Tis Hazari
Delhi

1. That accused has been falsely implicated in this present case.
2. That nothing has been recovered from the possession of the accused. That accused has been arrested on 10.03.2021 in DD No. 113 A 2021, P.S.- Sultanpuri ,U/S - 41.1 Cr.P.C. Kalandara and has been falsely implicated in six pending cases of e-fir 's.
3. That nothing has been recovered from the possession of the accused, if recovered same has been allegedly planted.
4. That it is pertinent to mention that disclosure of co-accused is not admissible as there should be some other substantive evidence to connected the accused in this present case as same fact was reiterated in APEX COURT JUDGMENT OF HARI CHARAN KURMI AND JOGIA HAJAM VS STATE OF BIHAR 1964 6 SCR 623, AIR 1184.
5. That accused has not convicted in any criminal cases.
6. That accused is no more required for the investigation purpose and no fruitful purpose would be served keeping the accused behind the bar. That it is also pertinent to cite the observations made by the Hon'ble apex court in judicial pronouncement in "State Of

Pr: Note
Kerky sub
Def state to report
an 21/5/21

Dated
21/05/21
Pr: state nit filed
reply nit filed
notice to be issued to 50
through SHO Court
for - 22/05/21

Muzamil
Muzamil Magistrate (Jr)
Court No. 04, Tis Hazari
Delhi

Dated
21/05/21

FIR No.284/20
PS Rajouri Garden
u/s 379/411 IPC

State v. Akash @ Bawla S/o Maha Singh

21.05.2021

I am working as Duty MM today.

Present: Ld. APP for the State through VC.
Ms. Neha Jain, Ld. LAC for accused through VC.

IO/SHO concerned to file reply for 22.05.2021.

Put up before the Ld. Concerned Duty MM for 22.05.2021.

Tania Singh

Digitally signed
by Tania Singh
Date: 2021.05.21
18:38:43 +05'30'

(Tania Singh)
1st Duty MM,

West, THC, Delhi/21.05.2021(v)

22/5/21.

LD APP for State
re: for applicant.

Reply not recd.

Do not to report on 22/5/21.

↓
Duty
मानव संसाधन विभाग महिला कोर्ट-05
MM Mahila Court-05
ए. ए. हजारी न्यायालय, दिल्ली
The Hazari Courts, Delhi

22/5/21

DD M-13
PS Rajouri Garden
u/s 41.1 (C)

State v. Yusuf S/o Fajloo Rahman

21.05.2021

I am working as Duty MM today.

Present: Ld. APP for the State through VC.
Ms. Neha Jain, Ld. LAC for accused through VC.

IO/SHO concerned to file reply for 22.05.2021.

Put up before the Ld. Concerned Duty MM for 22.05.2021.

Tania Singh
Digitally signed by
Tania Singh
Date: 2021.05.21
18:39:41 +05'30'

(Tania Singh)
1st Duty MM,
West, THC, Delhi/21.05.2021(v)

22/5/21

pr.

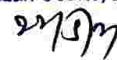
Ld APP for the State.
noe to applicat.

Reply not received

Pr/SHO to report on 24/5/21.



महानगर इलाहाबाद महिला न्यायालय-05
MM Mahila Court-05
तीन हजारी न्यायालय, दिल्ली
Tis Hazari Courts, Delhi



FIR No. 123/19

P.S Maya Puri

19.05.2021

Present: Ld. APP for the State.

None.

Let reply be called from IO concerned, for 20.05.2021.

(NEETU NAGAR)
D/MM (Mahila Court)-01, West,
THC/Delhi/19.05.2021

let 4/1 on 21/5/21
for consideration.

Sd/-
D/Secy, cum
20/5/21

Part up. for - 22/5/21
considering

Sd/-
D/Secy
21/5/21

Pr. - 21/5/21
Pr. - 21/5/21
reply not filed
police no. is
for - 22/05/21
Sd/-
D/Secy
21/05/21

27/5/21

pr. to APP for the State high in
number applicants

D/S/O to report on

24/5/21

DMM - 5
महानगर हजारी महिला न्यायालय-05
MM Mahila Court-05
तीस हजारी न्यायालय, दिल्ली
Tis Hazari Courts, Delhi
27/5/21


FIR No.489/21
PS Nihal Vihar

21.05.2021

I am working as Duty MM today.

Present: Ld. APP for the State through VC.
None for applicant.

Put up before the Ld. Concerned Duty MM on 22.05.2021.



(Tania Singh)
1st Duty MM,
West, THC, Delhi/21.05.2021(v)

22/5/21 at 3:20

pr. Ld APP for the State through VC
None for applicant

put up before the Ld. Concerned. Duty MM

At 24/5/21.


Dum A
महानगर वस्त्राधिकारी महिला न्यायालय-05
MM Mahila Court-05
तीस हजारी न्यायालय, दिल्ली
Tis Hazari Courts, Delhi
24/5/21

FIR No.297/2021
PS: Rajouri Garden
State vs. Kiran & Ors.
u/s 354/195A/389/34 IPC

22.05.2021

Present: None for the State.

Mr. Jaiveer Chaudhary, Ld. Counsel for applicant/accused Sonia
D/o Lal Chand (present through VC).

This is an application u/s 437 CrPC for grant of bail of accused Sonia.

Ld. Counsel for the applicant/accused has submitted that no recovery could be effected from accused, that two of the co-accused have already been granted bail and on the ground of parity bail be also granted to above accused.

On the other hand, IO SI Asha Singh in her report, has objected to release of accused on bail on the ground that upon some points investigation is yet to be conducted, some neighbours of above accused are yet to be examined, technical evidence with respect to location of all the accused is yet to be collected and previous involvement of above accused is yet to be verified.

IO is directed to send previous involvement report of above accused before the above application is disposed of.

Be put up for reply of IO on **24.05.2021**.


(Aakanksha)

Duty MM-I/West/Delhi/22.05.2021

FIR No.327/2021
PS: Nihal Vihar
State vs. Success
u/s 14 Foreigners Act

22.05.2021

Present: None for the State.
Mr. Amit Sharma, Ld. counsel for the applicant/accused
Success.

**This is an application u/s 437 CrPC for grant of bail of
accused Success.**

Ld. Counsel for the applicant/accused has submitted that
accused has been in JC since 15.04.2021, that she is ready to surrender her
original passport to show her bonafide intention and requested for grant of
regular bail since accused is not required for investigation.

IO SI Amit Nara has filed his reply objecting to the release of
above accused on the ground that she has no permanent address in India nor
does she have any friend/relative here and it will be difficult to trace her
later.

Heard. Perused.

It has been held by Hon'ble High Court of Karnatka in '**Babul
Khan vs. State of Karnataka**' dated **19.05.2020** that though Section 436-
439 CrPC are equally applicable to illegal migrants (as per Section 2 (1) (b)
Indian Citizenship Act, 1955), but foreigners who have violated the
provisions of Foreigner Act are not supposed to wonder around the country
freely as if they are the citizens of the country even if bail is granted to

Contd...2/-

↓

-2-

them. Therefore, the Court without hearing the competent authority and the State and without imposing necessary conditions, no such bail can be granted to such persons to move freely anywhere in India even for a day without passport of visa as he is presumed to be illegal migrant. Hon'ble High court of Karnataka also issued guidelines to Courts dealing with such persons *inter alia* that initial stages, Court has to provide opportunity to State/Competent authority to file their objections for disposing bail applications and should ensure whether they should be kept in jail or Detention Centre (if inclined to grant bail) and pass order in consultation in view of powers of competent authorities u/s 3 (2) (a) to (f) of Foreigners Act.

In view of the above guidelines, let a reply be sought from Competent authority i.e. State for 24.05.2021.

Let a copy of this order alongwith bail application be sent to Ld. APP for the State.

Let a copy of this order be sent to Ld. Counsel for the accused via email.

Aakanksha
22/5/21
(Aakanksha)

Duty MM-I/West/Delhi/22.05.2021

e-FIR No.349/2020
PS: Khyala
State vs. Mohit
u/s 379/411 IPC

22.05.2021

Present: None for the State.
Mr. Ayub Khan, Ld. counsel for applicant/accused Mohit S/o
Sh. Ashok.

No reply has been filed by IO.

**Let fresh reply be called from IO concerned through SHO
concerned without any failure for 24.05.2021.**



(Aakanksha)
Duty MM-I/West/Delhi/22.05.2021

FIR No.341/21
PS Khayala

21.05.2021

I am working as Duty MM today.

An application has been received through e-mail address of the Court.

Present: Ld. APP for the State through VC.
None for applicant.

Put up before the Ld. Concerned Duty MM on 22.05.2021.

Fania Singh

(Fania Singh)
1st Duty MM,
West, THC, Delhi/21.05.2021(e)

22/5/21 at 4:05

LD App for the State through VC
none for applicant

Put up before the concerned Duty MM on 22/5/21

[Signature]

मानव संसाधन विभाग
MM Mahala Court-PS
तीस हजारी जमाना, दिल्ली
Tis Hazari Courts, Delhi

22/5/21

FIR No.120/21
PS Khayala

21.05.2021

I am working as Duty MM today.

An application has been received through e-mail address of the Court.

Present: Ld. APP for the State through VC.
None for applicant.

Put up before the Ld. Concerned Duty MM on 22.05.2021.

(Tania Singh)
1st Duty MM,
West, THC, Delhi/21.05.2021(v)

27/5/21 at 4/10

Pr. Ld. APP for the State through VC.
Pr. Reviewer Ld. APP for the State
Pr. SDO to report on 21/5/21



महानगर दण्डाधिकारी महिला न्यायालय-05
MM Mahila Court-05
जी.ए.पी. न्यायालय, दिल्ली
Tis Hazuri Courts, Delhi

20/5/21

FIR No.97/21
PS Khayala

21.05.2021

I am working as Duty MM today.

An application has been received through e-mail address of the Court.

Present: Ld. APP for the State through VC.
None for applicant.

Put up before the Ld. Concerned Duty MM on 22.05.2021.

Tania Singh

(Tania Singh)
1st Duty MM,
West, THC, Delhi/21.05.2021(v)

21/05/21 at 4 pm.

pr. Ld. APP for the State
Re. Jansen Kr. Ld. for accused

to report on 24/05/21.

DM
महानगर देहाजिहारी महिला न्यायालय-05
MMJ Mahila Court-05
तीस हाजारी न्यायालय, दिल्ली
Tis Hazari Courts, Delhi
h/5/21



DELHI STATE LEGAL SERVICES AUTHORITY

(Constituted Under the "Legal Services Authorities Act, 1987" an Act of Parliament)

Under the Administrative Control of High Court of Delhi

Room No. 03, First Floor, CPRO, Gate No. 03, Central Jail, Tihar-110064,
PH.011-28520279



Ref. No. DSLSA/T.J./DC/6907/20/16947

Date: 11/05/21

13/5/21

To,

The Secretary,
District Legal Services Authority,
West, Tis Hazari Courts,
Delhi.

*Dated 21/05/21
Pr's - are for
Put up - for
court on - 22/05/21
Dmy
21/05/21*

Subject:- Forwarding Of Jail Petition/Application For Filing Before Concern Court.

Sir/Madam,

I am directed to forward herewith original set of the Jail petition/application for (Covid-19) Interim Bail/Regular Bail of UTP Suraj S/o Vinod lodged in Central Jail No.05, Tihar, New Delhi in the case e-FIR No:- 007780/2021, U/s :- 379/411/34 IPC P.S:- Khyala for further necessary action at your end please.

I am also directed to further request you to kindly intimate this office the name of the advocate appointed in the matter along with the filing number of the aforesaid case/application please & further send the status on E-mail i.e. Jailsection@gmail.com at the earliest.

*20/5/21
Reply not recd
Put up on 21/5/21
To file*

*M.M. Pr. On Panwar Kumar
20/5/21 to report by 24/5/21
Adv. name*

Yours Faithfully,

*Dated 21/05/21
Pr's - are
copy not filed
Put up - on - 22/05/21
letter to
also is
Dmy
21/05/21*

Superintendent
Jail Section, DSLSA

जनसह दफ्तराधिकारी (एन आर्द एल-05) (कॉलोन)
Metropolitan Magistrate (N/Act-05) (कॉलोन)
कमरा नं. 04, एनेक्स-1
Room No 04, ANNEX-1
दिल्ली
Delhi

29-
V-C

Encl: As above.

DELHI STATE LEGAL SERVICES AUTHORITY

ROOM NO 03, FIRST FLOOR, CPRO, GATE NO 03,
CENTRAL JAIL, TIHAR - 110064, PH : 011- 28520279

DSLSA/TJ/DC/2021/ 7682 / 7722

Date : 15 / May / 2021

To,

The Ld. Member Secretary,
District Legal Services Authority,
West District, Tis Hazari Court Complex,
New Delhi.

**Sub : Forwarding of Jail Application / Petition on behalf of the applicant/accused
for filing before concerned court.**

Respected Sir/Madam,

I am directed to forward herewith original set of the application U/s 437 Cr. P.C. for grant of Interim Bail for a period of 90 Days upon furnishing of Personal Bond of the undermentioned for further necessary action at your end please.

STATE Versus **NAVEEN KUMAR S/O SURAJ PRAKASH**

FIR NO : 97/2021

U/S : 380/411 IPC

P.S. : KHYALA

IN JC SINCE : 03.02.2021

I am also directed to further request you to kindly intimate this office the name of the advocate appointed in the instant matter along with the filing number of the aforesaid case. It is further requested to also intimate the present status of the case on e-mail : jailsection@gmail.com for any further correspondence.

Yours Faithfully

Putraj 21/5/21 -

22/5/21

Mr. Naveen Kumar, LAC for accused on 20/05/21

22/5/21
Superintendent
Jail Section, DSLSA
Tis Hazari Court Complex,
New Delhi

*SD -
Amr
Encl: As above*

21/05/21

*Prj - new
Part - 1 - for
Cancellation on 22/05/21*

*SD -
Amr*

DELHI STATE LEGAL SERVICES AUTHORITY,
 Room No. 03, First Floor, C.P.O. Gate No 03,
 Central Jail, Tihar-110064 Ph. 011-28120279

REF. No. DSLSA/T.J./DC/009 /21/0719 Date: 17/5/21

To 7177 7217

The Secretary,
 Distt. Legal Services Authority,
The Hon'ble Court (W)
 New Delhi.

Sub : - Forwarding of Jail Petition/ application for filling before concern Court.

Sir/Madam,

I am directed to forward herewith original set of the Jail Petition/ application for BAIL/INTERIM BAIL/PERSONAL BOND/PRODUCTION WARRANT/SURETY BOND/ LEGAL AID/CERTIFIED COPIES/ VIDEO CONFERENCING/STATUS OF CASE/PLEADING GUILTY/OSSIFICATION TEST of UTP/convict Dimple Invest Pvt S/o Rajpal Singh lodged in Jail No. 3, Tihar, New Delhi in his case FIR /SC No. 26707/2020 U/s. 411 & P.S. Chyark for further necessary action at your end please.

I am also directed to further request you to kindly intimate this office the name of the advocate appointed in the matter along with the filling number of the aforesaid case please & further status on E-Mail i.e. jailsection@gmail.com at the earliest.

29/5/21
29/5/21
 You faithfully,
 Dm

20/5/21
reply not recd
to file reply
 Encl: as above
put up on 21/5/21

Superintendent
 Jail Section, DSLSA
 Tis Hazari Courts, Delhi

महानगर न्यायाधिकारी (एन आई एक्ट-06) (पब्लिक)
 Metropolitan Magistrate (NI Act-06) (Public)
 कक्षा नं. 04 एनएक्स-1
 Room No 04 ANNEXE-1
 दिल्ली
 Delhi

21/5/21
Pr: Hand
put up for consideration
22/5/21
21/5/21

DELHI STATE LEGAL SERVICES AUTHORITY

Room No. 03, First Floor, CPRO, Gate No.03
Central Jail, Tihar - 110064 Ph. 011-28520279

Ref. No. DSLSA/T.J./DC/ /2021 Date: / /2021

7326 / 7227 171574

To,
The Secretary
Delhi Legal Services Authority,
West District
New Delhi

Sub: Forwarding of Jail Petition/Application for filing before concern Court.

Sir/Madam,

I am directed to forward herewith original set of the Jail Petition/Application for **BAIL/INTERIM BAIL/PERSONAL BOND/PRODUCTION WARRANT/SURETY BOND/LEGAL AID/CERTIFIED COPIES/VIDEO CONFERENCING/STATUS OF CASE** of UTP/Convict Sonu S/o Murlihar lodged in Jail No. 01 Tihar, New Delhi in his case FIR/SC No. 611/20 U/s. 25/34/39 A Act P.S. Khyala for further necessary action at your end please.

I am also directed to further request you to kindly intimate this office the name of the advocated appointed in the matter along with the number of the aforesaid case please & further status on E-mail i.e. jailsection@gmail.com at the earliest.

Handwritten notes:
21/5/21
Mr. on pro. ven. to bring...
Put up to file...
for 21/5/21.
Circulation...
Only...
21/5/21

Official stamp:
Metropolitan Magistrate (MAG-05) (M-05)
Room No. 03, Annex-1
Tihar Jail, New Delhi
21/5/21

Superintendent
Jail Section, DSLSA

Handwritten notes:
21/5/21
Replies not recd.
Put up by 21/5/21.
to file replies

Handwritten notes:
3d -
Metropolitan Magistrate (MAG-05) (M-05)
Room No. 03, Annex-1
Tihar Jail, New Delhi
V.C

Handwritten notes:
21/5/21
Pr. Hme.
Put up for - 22/05/21
circulation.

Handwritten notes:
21/05/21

30
10/5

IN THE COURT OF METROPOLITAN MAGISTRATE (MAHILA COURT) -02 WEST DISTRICT, TIS HAZARI COURT, DELHI
Presided by : Ms. Sonam Gupta

FIR No. 866/2020
PS : Hari nagar
U/S 379/411/34 IPC
17.05.2021

Proceedings conducted through CISCO webex meeting URL (<https://districtcourtdelhi.webex.com/meet/mm03west>) as per Circular of Hon'ble High Court Of Delhi No. 256/RG/DHC/2021 dated 19.04.2021.
This is an application for bail.

Present:- Ld. APP for the State.
Ld Counsel for applicant/accused through CISCO webex.

Reply has been received by IO.

Argument heard on the bail application U/s 437 Cr.P.C. filed on behalf of the accused. It is stated that the accused is in JC since 19.11.2020 for the offence U/s 379/411/34 IPC.

Keeping in view the fact that the accused is in custody since 19.11.2020 and considering the health emergency on account of COVID-19 outbreak, he is admitted to bail on furnishing bail bond in the sum of Rs.10,000/- and one surety in the like amount.

Bail bond not furnished.
Accordingly application stands disposed of.
Copy of this order be also given dasti, as prayed for.

Digitally signed
by SONAM
GUPTA
Date: 2021.05.17
17:01:27 +0530
(SONAM GUPTA)
Duty MM, West Dist., THC, Delhi
17.05.2021

*Pr. RA project manager
Ld. LAC for accused.
At request, be put
up before Ld. Court
duty MM for 26/5/21.*

*MM Mehta Court 02
Tis Hazari Courts Delhi
20/5/21*

*Pr. Nore,
but up for conviction
on 21/5/21*

*-sd/-
Dmm-Delhi
West
20/5/21*

*Duty
21/05/21
Pr: - Nore
found for conviction
on - 22/05/21*

*-sd/-
Dmm-Delhi
21/05/21*

**FIR No.184/20
PS Anand Parbat
State vs. Jaswant**


22.05.2021

Present: None for the State.

No reply has been filed by Jail Superintendent.

**Let reply be called from the Jail Superintendent concerned
for 24.05.2021.**

Be put up before the Ld. Duty MM on 23.05.2021.


(Aakanksha)
Duty MM-I/West/Delhi/22.05.2021

22/5/21
 Pr. S. Hat, h.d. cl.
 As per order dt 21/5/21
 let D.P. S. No verify the surety &
 security and file reports on
 23/5/21.



श्री ज. नारायण - 05
 जिला न्यायालय - 05
 दिल्ली

FORM NO. 45

**Bond and Bail Bond for Attendance before
 Office Incharge of Police Station of Court
 (Section 436, 437, 438 (3) and 441)**

In the court of Shri Mr. Justice M. N. Mohalla
 Police Station Fazlpur Vihar Next date of hearing Delhi
 Under Section 379/411 IPC Sent to Jail On
 F. I. R. No. 4802/21

Bail Bond

I Lodhveer Singh Son of Shri Vijay Singh
 Residence H.No 102 G.D. S. Block - Vihar, Korawal Nagar
 having been arrested or detained without warrant by the Officer Incharge of
at above Police Station for having been brought before this Honourable
 Court charged with the offence of at above and required to give
 surety for my attendance before such Officer of Court on condition that I shall attend such
 Officer or Court on every day on which any investigation or trial is held with regard to
 such charge and in case of my making default here in myself to forfeit to Government the sum
 of Rs. 15000/-

DELHI

DATED 21/5/21

Signature
TC

I Pradeep Kumar Son of Shri Vijay Singh
 Residence H.No 102 G.D. S. Block - Vihar, Korawal Nagar
 hereby declare myself for the above said Shri at above
 that he shall attend the Officer-in-charge of at above
 Police Station or the Court of Shri at above
 every day on which any investigation in the charge is made or any trial on such charge is held
 that he shall be and re-appear before such officer or court for the purpose of such
 investigation to answer the charge against him (as the case may be) and in the case of his
 making default herein I have bind myself to forfeit to Govt. the sum of
 Rs. 15000/-

Dated this

21/5/21
 Day of

20

5414 3412

Signature.

Witness

1

2

Presented by
S. Hasnain
21/5/21

M.No. 9718212256



FORM NO. 45

Bond and Bail Bond for Attendance before
Office Incharge of Police Station of Court
(Section 436, 437, 438 (3) and 441)

In the court of Shri D.M.M West T.H.C Delhi
Police Station Rajouri Garden Next date of hearing
Under Section 408, 34 I.P.C Sent to Jail On
F. I. R. No. 392/2018

Bail Bond

I Om Prakash Tiwari Son of Shri Vishal Nath Tiwari
Residence H.No 68/23 Gali No 10 Ajit Vihar Delhi - 110084
having been arrested or detained without warrant by the Officer Incharge of
As Above Police Station for having been brought before this Honourable
Court charged with the offence of As Above and required to give
surety for my attendance before such Officer of Court on condition that I shall attend such
Officer or Court on every day on which any investigation or trial is held with regard to
such charge and in case of my making default here in myself to forfeit to Government the sum
of Rs. 50000/-

To verify the surety and security and report on 23/5/21

DELHI

DATED 22/05/2021

Signature

I Mritunjay Mishra Son of Shri Promod Kumar Mishra
Residence H.No 10-A-1 Block Gali No 1 Ajit Vihar Buzoni Delhi
hereby declare myself for the above said Shri Om Prakash Tiwari
that he shall attend the Officer-in-charge of Rajouri Garden
Police Station or the Court of Shri Aekancha Ud. N.M. West Delhi
every day on which any investigation in the charge is made or any trial on such charge is held
that he shall be and re-appear before such officer or court for the purpose of such
Investigation to answer the charge against him (as the case may be) and in the case or his
making default herein I have bind myself to forfeit to Govt. the sum of
Rs. 50000/-

Dated this

22nd Day of 05 2021

Mritunjay Mishra
Signature

Witness

- 1
- 2

FAROOQ AHMED
Enrl. No. D-3674/09 Advocate
Seat No. G-115, 1st Floor, G-Block
Karkardooma Courts, Delhi-110032
Mob. No. 9899073850, 9718873850
E-mail : farooqahmed3674@gmail.com

721 7837949

FORM NO. 45

Bond and Bail Bond for Attendance before
Office Incharge of Police Station of Court
(Section 436, 437, 438 (3) and 441)



In the court of Shri D.M.M. West T.H.C Delhi
Police Station Rajouri Garden Next date of hearing
Under Section 408, 34 IPC Sent to Jail On
F. I. R. No. 372/18

Bail Bond

I Om Prakash Tiwari Son of Shri Vishal Nath Tiwari
Residence H.No 68/23 Gali No 10 Ajit Vihar Delhi - 110084

having been arrested or detained without warrant by the Officer Incharge of
As Above Police Station for having been brought before this Honourable
Court charged with the offence of As Above and required to give
surety for my attendance before such Officer of Court on condition that I shall attend such
Officer or Court on every day on which any investigation or trial is held with regard to
such charge and in case of my making default here in myself to forfeit to Government the sum
of Rs. 50000/-

*To verify surety and
security and file
report on 23/5/21.*

DELHI

DATED 22/05/21

Signature

I Umesh Chand Tiwari Son of Shri U. Vashish Narayan Tiwari
Residence H.No 25 Ajit Vihar Kamal Pur Buxari Delhi-84

hereby declare myself for the above said Shri Om Prakash Tiwari
that he shall attend the Officer-in-charge of Rajouri Garden
Police Station or the Court of Shri Aakansha Vyas W.N.M. West Delhi

every day on which any investigation in the charge is made or any trial on such charge is held
that he shall be and re-appear before such officer or court for the purpose of such
investigation to answer the charge against him (as the case may be) and in the case or his
making default herein I have bind myself to forfeit to Govt. the sum of
Rs. 50000/-

Dated this

22nd Day of 05 2021

U.C. Tiwari

Signature.

Witness

- 1
- 2

FAROOQ AHMED
Enrl. No. D-3674/09 Advocate
Seat No. G-115, 1st Floor, G-Block
Karkardooma Courts, Delhi-110032
Mob. No. 9899073850, 9718873850
E-mail : farooqahmed3674@gmail.com

9968018399

FIR No.313/2021
PS: Nangloi
State vs. Praveen Kumar
u/s 21 (B) NDPS Act

22.05.2021 (At 05:45 pm)

Present: None for the State.
IO SI Amit in person
Accused Praveen Kumar alongwith Ld. counsel Mr. A. N.
Thakur.

The application for taking sample of Heroine, which was filed by IO today, has been marked by Ld. ASJ to Duty MM (West) for taking sample today.

More than 150 applications have been listed today. It is already 05:50 pm and the Court room is flooded with people who are physically present including investigating officers and accused persons. The remand work for which all the investigating officers are present in the Court room with the accused persons is extremely urgent work which cannot be delayed. Further, some bail applications are also pending to be adjudicated and there is only one Stenographer. Keeping in view that no time is left and the present application can be deferred for one day but the remand work which is extremely urgent cannot be deferred. **Let the present application be put up before Ld. Duty MM (West) tomorrow i.e. 23.05.2021 latest by 12:00 noon.**

Copy of this order be given dasti to the IO.



(Aakanksha)

Duty MM-I/West/Delhi/22.05.2021

FIR No.198/2016
PS: Khyala
State vs. Sonu
u/s 302/365/201/34 IPC

22.05.2021

Present: None for the State.
Mr. S. K. Singh, Ld. counsel for the applicant/accused Sonu.

No reply has been filed by Jail Superintendent.

**Let fresh reply be called from the Jail Superintendent
concerned for 23.05.2021.**

Be put up before the Ld. Duty MM on 23.05.2021.



(Aakanksha)

Duty MM-I/West/Delhi/22.05.2021

DELHI STATE LEGAL SERVICES AUTHORITY

Room No. 03, First Floor, CPRO, Gate No. 03,

Central Jail, Tihar - 110064 Ph.: 011-28520279

Ref. No. ~~DLSA/T.J./DC/000~~ /21/ ~~400000000~~ Date: 17/5/21

To
The Secretary
Distt. Legal Services Authority
WEST District, TIS HAZARI Court
New Delhi

Subject:- Forwarding of Jail Petition / Application for filing before concerned court.

Sir/Madam,

I am directed to forward herewith original set of the Jail Petition / Application u/s 379/411/34 IPC for INTERIM BAIL AS PER THE GUIDELINES OF HPC of UTP / Convict RAHUL S/O DEVENDER lodged in Jail No. 04, Tihar, New Delhi in his case FIR No. 29527/2020; U/s 379/411/34 IPC; P.S. NANGLOI for further necessary action at your end please.

I am also directed to further request you to kindly intimate this office the name of the advocate appointed in the matter along with the filing number of the aforesaid case please and further status on e-mail i.e. jailsection@gmail.com at the earliest.

Yours faithfully,

SUPERINTENDENT
Jail Section, DLSA

20/5/21
Reply not filed
to file reply
put up on 21/5/21

21/05/21
Principal
Notified to be
issued to
50 through
SPO through
for 22/05/21

मानव दमनधिकारी (एन आई एक्ट-05) (कीटन)
Metropolitan Magistrate (N. Act-05) (कीटन)
कमरा नं. 04, एनएच-1
Room No: 04, ANNEX-1
जिल्ला
Delhi V.C.

Encl: As above

1 Report filed
out up before concerned
in for 23/5/21.

21/05/21
DRM
मानव दमन अधिकारी एनएच-05
Mahila Court, DS
Tihar Jail, New Delhi

0/

FIR No. 373/2021

P.S Paschim Vihar West

State Vs. Harminder Singh

19.05.2021

Present: Ld. APP for the State.

Accused Harminder Singh produced in custody.

IO in person with case file.

Heard. Material perused.

Keeping in view the fact that the investigation is pending and oxygen concentrators are yet to be recovered and accused is not cooperating in the investigation, the accused is remanded for three days police custody remand with direction to get the accused medically examined before and after his police custody remand.

Accused be produced before the court 22.05.2021.

Copy of this order be given Dasti to the IO as prayed.



(NEETU NAGAR)


D/MM (Mahila Court)-01, West,

THC/Delhi/19.05.2021

27/5/21 at 5.00

M: Ld APP for the State Harminder Singh
rem for do

put up before concerned Ld. Dsty
for 27/5/21.


महानगर दण्डाधिकारी महिला न्यायालय-05

MM Mahila Court-05

लोक हजारी न्यायालय, दिल्ली

The Hazari Courts, Delhi

M/SN

IN THE COURT OF

same
Duty (mm) TAC

IN RE:

State.

vs. Simu @ Sonu @ Kale

F.I.R. NO. 441/21

U/s 379/411/34
I.P.C

P.S. Khayala

Sent to J.C.

APPLICATION UNDER SECTION 437 Cr.P.C.

FOR BAIL ON BEHALF OF ACCUSED.

....

RESPECTFULLY SHOWETH:-

1. That the applicant/accused has been falsely implicated by the police in the above-noted case.
2. That the applicant/accused is no more required by the police for further investigation.
3. That the applicant/accused is ready ~~and~~ to furnish a sound surety for the entire satisfaction of this Hon'ble court.

For 410 to report
23/07
one
महानगर दण्डाधिकारी महिला न्यायालय-05
MM Mahila Court-05
तीरा इलाका, सिन्धी
The Mahila Court, Bani
23/07

IN THE COURT OF Sh. Duty M.M.T.H. Court Delhi

IN RE:

State.

Vs. valid.

F.I.R. NO. 441 / 2021

U/s 379, 411, 341 P.C.

P.S. Khayala

Sent to J.C. 22-5-2021

APPLICATION UNDER SECTION 437 Cr.P.C.

FOR BAIL ON BEHALF OF A ACCUSED.

....

RESPECTFULLY SHOWETH:-

1. That the applicant/accused has been falsely implicated by the police in the above-noted case.
2. That the applicant/accused is no more required by the police for further investigation.
3. That the applicant/accused is ready ~~and~~ to furnish a sound surety for the entire satisfaction of this Hon'ble court.

Ds/8/2021 report
on 22/5/21

महानगर दण्डविभाग महिला न्यायालय-05
MM Mahila Court-05
तीस हजार न्यायालय, दिल्ली
The Hazari Courts, Delhi
22/5/21

DELHI STATE LEGAL SERVICES AUTHORITY

Room No. 03, First Floor, CPRO, Gate No.03
Central Jail, Tihar - 110064 Ph. 011-28520279

Ref No. DSLSA/T.J./DC/6175/2021/7015 Date: 13/5/2021

To,

The Secretary
Delhi Legal Services Authority,
~~West District~~
New Delhi

240/10 to report
for 22/5/21

DM/Dehli
18/5/21

Sub: Forwarding of Jail Petition/Application for filing before concern Court.

Sir/Madam,

I am directed to forward herewith original set of the Jail Petition/Application for **BAIL/INTERIM BAIL/PERSONAL BOND/PRODUCTION WARRANT/SURETY BOND/LEGAL AID/CERTIFIED COPIES/VIDEO CONFERENCING/STATUS OF CASE** of UTP/Convict Sumit Kumar S/o Shiv Ram lodged in Jail No. _____ Tihar, New Delhi in his case FIR/SC No. 249/2021 U/s. 380 IPC P.S. Pachim Vihar East for further necessary action at your end please.

I am also directed to further request you to kindly intimate this office the name of the advocated appointed in the matter along with the filing number of the aforesaid case please & further status on E-mail i.e. jailsection@gmail.com at the earliest.

27/5/21 n. act 28/5/21
On full Kothari. with
to account of 28/5/21
Report not received
28/5/21 to report on 28/5/21

Yours Faithfully,

Superintendent
Jail Section, DSLSA

DM/Dehli
Jail Section, Tihar
Tihar Jail Courts, Delhi
27/5/21

Encl: As Above

FIR No.122/20
PS Anand Parbat
State vs. ~~Jaswant~~ ^{Suresh @ Naresh}

22.05.2021

Present: None for the State.

No reply has been filed by Jail Superintendent.

**Let reply be called from the Jail Superintendent concerned
for 24.05.2021.**

Be put up before the Ld. Duty MM on 23.05.2021.

↓

(Aakanksha)
Duty MM-I/West/Delhi/22.05.2021

FIR No.759/19
PS Paschim Vihar East

21.05.2021

I am working as Duty MM today.

Present: Ld. APP for the State through VC.
None for applicant.

Put up before the Ld. Concerned Duty MM on 22.05.2021.

Tania Singh
(Tania Singh)
1st Duty MM,
West, THC, Delhi/21.05.2021(v)

pm Ld APP for the State through VC
None for applicant.

put up before the Ld. Concerned Duty MM

for 22/5/21.

↓
DMM
महानगर दण्डाधिकारी महिला न्यायालय-05
MM Mahila Court-05
तीस हजारी न्यायालय, दिल्ली
Tis Hazari Courts, Delhi

22/5/21

DELHI STATE LEGAL SERVICES AUTHORITY

Room No. 03, First Floor, CPRO, Gate No.03
Central Jail, Tihar - 110064 Ph. 011-28520279

Ref No DSLJA/T.J./DC/7048/2021 7088 Date: 12/5/2021

The Secretary
Delhi Legal Services Authority,
WEST
New Delhi

*SHO/IO to report
for 22/5/21
Dmm/Dphi
18/5/21*

Sub: Forwarding of Jail Petition/Application for filing before concern Court.

Sir/Madam,

I am directed to forward herewith original set of the Jail Petition/Application for **BAIL/INTERIM BAIL/PERSONAL BOND/PRODUCTION WARRANT/SURETY BOND/LEGAL AID/CERTIFIED COPIES/VIDEO CONFERENCING/STATUS OF CASE** of TP/Convict MD Shamalaz S/o MD NoSim lodged in Jail No. 01 Tihar, New Delhi in his case FIR/SC No. 101/2020 U/s. 381, 411, 34, IPC. P.S. PASHIM VINAR EAST for further necessary action at your end please.

I am also directed to further request you to kindly intimate this office the name of the advocated appointed in the matter along with the number of the aforesaid case please & further status on E-mail i.e. mailsection@gmail.com at the earliest.

Yours Faithfully,

Superintendent
Jail Section, DSLSA

*27/5/21
22/5/21
received from the
Deptt not recd
D/S/O to report on 23/5/21*

Dmm/2
महानगर दस्तावेजों की कोशिका-05
MSA Mahila Court-05
तीस हज़ारी बंगला, दिल्ली
Tis Hazari Courts, Delhi.
27/5/21

Encl: As Above

05
10/11

DELHI STATE LEGAL SERVICES AUTHORITY

Room No. 03, First Floor, CPRO, Gate No.03
Central Jail, Tihar - 110064 Ph. 011-28520279

Ref No. DSLSA/T.J./DC/7047/2021 | 7087 Date: 13/5/2021

To,
The Secretary
Delhi Legal Services Authority,
West
New Delhi

70/240 to be post
for 22/5/21
DMM/Delhi
18/5/21

Sub: Forwarding of Jail Petition/Application for filing before concern Court.

Sir/Madam,

I am directed to forward herewith original set of the Jail Petition/Application for **BAIL/INTERIM BAIL/PERSONAL BOND/PRODUCTION WARRANT/SURETY BOND/LEGAL AID/CERTIFIED COPIES/VIDEO CONFERENCING/STATUS OF CASE OF UTP/Convict Yashpreet Singh S/o Late Harvender lodged in Jail No. _____ Tihar, New Delhi in his case FIR/SC No. 21/2021 U/s. 380/511/432 IPC P.S. Pachim Vihar East for further necessary action at your end please.**

I am also directed to further request you to kindly intimate this office the name of the advocated appointed in the matter along with the filing number of the aforesaid case please & further status, on E-mail i.e. jailsection@gmail.com at the earliest.

MOM.
Ed. App for State
Pr. Ch. Akshay Kataria to Court for and
Print not needed.
Ed. App to report on 22/5/21.

Yours Faithfully,

Superintendent
Jail Section, DSLSA

महानगर दखलदारी निवेदन नम्बर-05
MM Mahila Court-05
तीर हाजी बरतारा, दिल्ली
Tis Hazari Courts, Delhi
DMM

DELHI STATE LEGAL SERVICES AUTHORITY

Room No. 03, First Floor, CPRO, Gate No. 03,

Central Jail, Tihar - 110084 Ph.: 011-28520279

Ref. No. DSLSA/T.I./DCJ /21/ ~~3130~~ 7193 Date: 17/5/21

To
The Secretary
Distt. Legal Services Authority
WEST District, TIS HAZARI Court
New Delhi

SHO/20 for report
for 22/5/21

DLA/Delhi
18/5/21

Subject:- Forwarding of Jail Petition / Application for filing before concerned court.

Sir/Madam,

I am directed to forward herewith original set of the Jail Petition / Application u/s 392/411/34 IPC for INTERIM BAIL AS PER THE GUIDELINES OF HPC of UTP / Convict ASHISH @ SAGAR S/O ANAND PRAKASH lodged in Jail No. 04, Tihar, New Delhi in his case FIR No. 25/2018; U/s 392/411/34 IPC; P.S. PASCHIM VIHAR EAST for further necessary action at your end please.

I am also directed to further request you to kindly intimate this office the name of the advocate appointed in the matter along with the filing number of the aforesaid case please and further status on e-mail i.e. jailsection@gmail.com at the earliest.

Yours faithfully,

27/5/21
Mr. G. Anand Prakash
22/5/21
Request for interim bail
D/S/O to report on 22/5/21

Distt. Legal Services Authority
Tis Hazari Court-05
Tis Hazari Courts, Delhi
27/5/21

SUPERINTENDENT
Jail Section, DSLSA

Encl: As above

22.5.21

DELHI STATE LEGAL SERVICES AUTHORITY

Room No. 03, First Floor, CPRO, Gate No. 03,

Central Jail, Tihar – 110064 Ph.: 011-28520279

Pef. No, DSLSA/T.J./DC/ 1240 /21/ 7138

Date: 13/5/21

To

The Secretary
Distt. Legal Services Authority
WEST District, TIS HAZARI Court
New Delhi

SHO/TO to report
for 22/5/21

D.M./D.L.H.
18/5/21

Subject:- Forwarding of Jail Petition / Application for filing before concerned court.

Sir/Madam,

I am directed to forward herewith original set of the Jail Petition / Application u/s 379/411/34 IPC for INTERIM BAIL AS PER THE GUIDELINES OF HPC of UTP / Convict AMAN KHAN S/O BABU KHAN lodged in Jail No. 04, Tihar, New Delhi in his case FIR No. 20681/2020; U/s 379/411/34 IPC; P.S. PASCHIM VIHAR WEST for further necessary action at your end please.

I am also directed to further request you to kindly intimate this office the name of the advocate appointed in the matter along with the filing number of the aforesaid case please and further status on e-mail i.e. jailsection@gmail.com at the earliest.

Yours faithfully,

22/5/21
m
Ld. ADP to report
to Atk Kothari to LAC/MLK
Report not received,
Dof SHO to report on 22/5/21.

Stamp: DISTRICT LEGAL SERVICES AUTHORITY WEST DISTRICT TIS HAZARI COURT

22/5/21

Signature

SUPERINTENDENT
Jail Section, DSLSA

22.5.21

DELHI STATE LEGAL SERVICES AUTHORITY

Room No. 03, First Floor, CPRO, Gate No. 03,

Central Jail, Tihar - 110064 Ph.: 011-28520279

Ref. No. DSLSA/T.J./DC/ 7247 /21/ 7142

Date: 18/5/21

To
The Secretary
Distt. Legal Services Authority
WEST District, TIS HAZARI Court
New Delhi

240/50 to report
for 18/5/21

D.M.A./D.P.O.
18/5/21

Subject:- Forwarding of Jail Petition / Application for filing before concerned court.

Sir/Madam,

I am directed to forward herewith original set of the Jail Petition / Application u/s 379/411 IPC for **INTERIM BAIL AS PER THE GUIDELINES OF HPC** of UTP / Convict **AKASH @ BAWLA S/O MAHA SINGH** lodged in Jail No. 04, Tihar, New Delhi in his case FIR No. 14778/2020; U/s 379/411 IPC; P.S. PASCHIM VIHAR EAST for further necessary action at your end please.

I am also directed to further request you to kindly intimate this office the name of the advocate appointed in the matter along with the filing number of the aforesaid case please and further status on e-mail i.e. jailsection@gmail.com at the earliest.

22/5/21
M. L.A.M. for the Govt
of Akash Katheri with Govt
agent not received
for Govt to report as 23/5/21

Yours faithfully,

22/5/21
M. L.A.M.
Distt. Legal Services Authority
Tis Hazari Court, Tihar
New Delhi

SUPERINTENDENT
Jail Section, DSLSA



DELHI STATE LEGAL SERVICES AUTHORITY
 (Constituted Under the Legal Services Authorities Act, 1987 an Act of Parliament)
 Under the Administrative Control of High Court of Delhi
 Room No. 03, First Floor, CPRO, Gate No. 03, Central Jail, Tihar-110064,
 PH.011-28520279



Ref No. DSLSA/TJ./DC/ 2905/20/16945

Date: 11/05/20

13/5/21

To,

The Secretary,
 District Legal Services Authority,
 West, Tis Hazari Courts,
 Delhi.

SHD/IO to report
 for 20/5/21

DM/JD/21
 18/5/21

**Subject:- Forwarding Of Jail Petition/Application For Filing
 Before Concern Court.**

Sir/Madam,

I am directed to forward herewith original set of the Jail petition/application for (Covid-19) Interim Bail/Regular Bail of UTP Arjun S/o Radhe Kishan lodged in Central Jail No.05, Tihar, New Delhi in the case FIR No:- 570/2020 U/s :- 356/379/411/34 IPC P.S:- Paschim Vihar (East) for further necessary action at your end please.

I am also directed to further request you to kindly intimate this office the name of the advocate appointed in the matter along with the filling number of the aforesaid case/application please & further send the status on E-mail i.e. Jailsection@gmail.com at the earliest.

Yours Faithfully,

(Signature)

Superintendent
 Jail Section, DSLSA

Put for Candidate
 on 21/5/21

Set
 Ann Ober
 29/5/21

Encl: As above.

16
 Date 21/05/21
 Pr: - Mr. Arjun Ober
 Pr: - Mr. Arjun Ober
 on 22/05/21
 Set
 Ann Ober
 21/05/21

Mr. Shri. Akshay Kumar
 and
 Pr: - Mr. Arjun Ober
 on 23/05/21
 to report on

DM/JD/21
 18/5/21
 Tis Hazari Courts, Delhi

IN THE HON'BLE COURT OF DUTY MM, DELHI
WEST, TIS HAZARI, COURT DELHI

IN RE

STATE

VS

GOVIND @ HARI

F.I.R - 170/2013
U/S - 454/380/411/34 IPC
P.S.-PACHIM VIHAR (East)
J/C Since- 10/04/2021

20/5/21
Put up on
21/5/21.
To file order
to go on

APPLICATION FOR INTERIM BAIL 90 DAYS/ REGULAR
BAIL U/S 437 Cr.P.C. ON BEHALF OF
APPLICANT/ACCUSED NAMEDLY(GOVIND @ HARI)

Respectfully Submitted:

Metropolitan Magistrate (M) Act
कमरा नं. 04, दिल्ली
Room No. 04, ANNEXE-1
दिल्ली
Delhi

1. That accused has been falsely implicated in this present case.
2. That nothing has been recovered from the possession of the accused, if recovered same has been allegedly planted.

22/5/21
Mr. Akash Mishra
U.A. for bail
Put up before
concerned J.C.
for 22/5/21.

3. That accused has not convicted in any criminal cases.
4. That accused is no more required for the investigation purpose and fruitful purpose would be served keeping the accused behind the bar. That it is also pertinent to cite the observations made by the Hon'ble apex court in judicial pronouncement in "State Of Rajasthan Vs. Balchand @ Balia 1977" on the legal principal that "bail is rule, jail is exception".

5. That accused has no hand in the commission of the alleged offence.

6. That accused shall not misuse the concession if released on bail.

Pr. - sh. vimal Afshar
reply not put-up for consideration on - 22/05/21

22/5/21 at 4:10 pm
Pr. Name not through even
Put-up on 23/5/21.

MM/HG
21/05/21

FIR No.257/2021
PS: Khyala
State vs. Suraj

22.05.2021

Fresh charge sheet filed.

Present: None for the State.
PSI Kunal Sandhu on behalf of IO/Sudesh Kumar in person.
Accused Suraj (stated to be in JC but not produced today).

In view of conditions prevailing due to outbreak of Novel Corona Virus (COVID-19), put up for consideration on **05.06.2021** before the concerned Court.



(Aakanksha)
Duty MM-I/West/Delhi/22.05.2021

e-FIR No.005793/2021
PS: Nihal Vihar
State vs. Deepak @ Fauzi etc.

22.05.2021

Fresh charge sheet filed.

Present: None for the State.
IO HC Pradeep Kumar in person.
Accused Deepak @ Fauzi and Dalip @ Jassi (stated to be in JC
but not produced today).

In view of conditions prevailing due to outbreak of Novel
Corona Virus (COVID-19), put up for consideration on **05.06.2021** before
the concerned Court.


(Aakanksha)
Duty MM-I/West/Delhi/22.05.2021

FIR No.146/2021
PS: Nangloi
State vs. Lakhan

22.05.2021

Fresh charge sheet filed.

Present: None for the State.
IO HC Amit Kumar in person.
Accused Lakhan (stated to be in JC but not produced today).

In view of conditions prevailing due to outbreak of Novel Corona Virus (COVID-19), put up for consideration on 05.06.2021 before the concerned Court.



(Aakanksha)

Duty MM-I/West/Delhi/22.05.2021

FIR No.373/2021
PS: Paschim Vihar West
State vs. Harminder Singh @ Sonu
U/s 3/7 Essential Commodities Act,
3 Epidemic Diseases Act and
Section 420/188 IPC

22.05.2021

Present: None for the State.
IO SI Dharmender in person alongwith accused Harminder Singh S/o Sardar Swaran Singh R/o RL-2, 3rd Floor, Ganga Ram Vatika, Tilak Nagar, Delhi.

Accused Harminder Singh has been produced after three days PC remand in FIR No.373/2021 U/s 3/7 Essential Commodities Act, 3 Epidemic Diseases Act and Section 420/188 IPC.

An application seeking 14 days JC remand of the accused has been moved by the IO. Heard. Perused.

Grounds for remand are made out as the allegations are serious in nature and investigation is continued, medical examination of accused was conducted on 19.05.2021 after arrest, on 20.05.2021, on 21.05.2021 and 22.05.2021 wherein no fresh external injury has been recorded today, as per the MLC attached. In the facts and circumstances of the case, accused Harminder Singh is remanded to JC till **05.06.2021**. **Accused be produced before Ld. Duty MM concerned on 05.06.2021. JC warrants be prepared.**

Copy of the order be given dasti to the IO as prayed for.

Aakanksha
22/5/21
(Aakanksha)

Duty MM-II/West/Delhi/22.05.2021

In the Court : Sh Duty MM THE Court, Delhi
 Case^e FIR No. 0090/2021 Date 10.2.21 U/s 379/411 IPC
 P.S. Khyala Distt. West Delhi.
 SIT : Sh Surjeet Dass @ Rakhal Dass
R/o D-283 J.J. Colony Khyala Delhi Date of Arrest
 SN Wazid @ Mohd Sarik
R/o RGB-252 Raghbir Nagar Delhi 22.5.2021
Age 22 yrs.

Subject: Request for (14) Days Judicial Custody Remand.

Hon'ble Sir,
 It is submitted that the above said accused person has been arrested (as data of arrest mentioned against them). In the above noted case It is therefore requested that the above said accused person may kindly be remanded for fourteen days days Judicial Custody. In order to

- (a) To prevent the accused from committing any further offence; or
- (b) Conduct proper investigation of the offence; or
- (c) To prevent the accused from causing the evidence of the offence to disappear or tampering with such evidence in any manner; or
- (d) To prevent the accused from making any inducement, threat or promise to any person acquainted with the facts of the case so as to dissuade him from disclosing such facts to the Court or to the police officer; or
- (e) Ensure the presence of accused before the Court.

22/5/21 05:10 pm
Pr. HC Ramchander
has produced accused
Wazid s/o Md. Sarik
fresh arrest in FIR 90707 up 379/411 IPC
PS Khyala. and sought 14 days JC
remand. This mtr is heard. Perused up another case
under consideration today. In the
view of facts & circumstances and
involvement of accused in many cases
as is prevalent today, accused Wazid is sent
to JC till 05/06/21. JC warrants
be prepared.

Submitted Please
[Signature]
 APPLICANT
Pr. Ramchander
 P.S. Khyala/97/W Delhi
 Date 22.5.2021

[Signature]
 MM Mahila Court-05
 तीस हाजरी न्यायालय, दिल्ली
 Tis Hazari Courts, Delhi

FIR No.311/2021
PS: Nangloi
State vs. Shiva Bagdi
U/s 25/54/59 Arms Act

22.05.2021

Present: None for the State
IO HC Pawan Kumar in person alongwith accused **Shiva Bagdi**
S/o ^{Mamura Ram} Ompal R/o House No.3/73, Veena Enclave, Nangoi, Aged
22 years.

Accused Shiva Bagdi has been produced after fresh arrest in FIR
No.311/2021 u/s 25/54/59 Arms Act.

An application seeking 14 days JC remand of the accused has
been moved by the IO. Heard. Perused.

Grounds for remand are made out as the allegations are serious
in nature and investigation is continued, medical examination of accused
was conducted on 21.05.2021 as per the MLC attached. In the facts and
circumstances of the case, accused Shiva Bagdi is remanded to JC till
05.06.2021. Accused be produced before Ld. Duty MM concerned on
05.06.2021. JC warrants be prepared.

Copy of the order be given dasti to the IO as prayed for.

Aakanksha
22/5/21

(Aakanksha)

Duty MM-II/West/Delhi/22.05.2021

FIR No.217/2021
PS: Nangloi
State vs. Kamal Kishor @ Banti
U/s 392/397/34 IPC

22.05.2021

Present: None for the State.
IO ASI Shri Krishan in person alongwith accused Kamal Kishor @ Banti S/o Rajender R/o L-269, Camp No.3, Nangloi, Delhi, Aged 29 years.

Accused Kamal Kishor @ Banti has been produced after fresh arrest in FIR No.217/2021 u/s 392/397/34 IPC.

An application seeking 14 days JC remand of the accused has been moved by the IO. Heard. Perused.

Grounds for remand are made out as the allegations are serious in nature and investigation is continued, medical examination of accused was conducted on 21.05.2021 as per the MLC attached, which reveals no fresh external injury. In the facts and circumstances of the case, accused Kamal Kishor is remanded to JC till **05.06.2021**. **Accused be produced before Ld. Duty MM concerned on 05.06.2021. JC warrants be prepared.**

Copy of the order be given dasti to the IO as prayed for.

Aakanksha
22/5/21
(Aakanksha)

Duty MM-II/West/Delhi/22.05.2021

FIR No.441/2021

PS: Khyala

State vs. Sunil & Anr.

U/s 380/34 IPC

22.05.2021

Present: None for the State.

IO HC Vijender in person alongwith accused **Sunil @ Sonu S/o Khadak Singh R/o Jhuggi No.387, Tanki Wali Jhuggi, Raghuvir Nagar and accused Wazid S/o Md. Sarik R/o RGB-252, Raghuvir Nagar, Delhi.**

Mr. Amit Kumar, Ld. Counsel for both the accused.

Accused Sunil @ Sonu and Wazid have been produced after fresh arrest in FIR No.441/2021 u/s 380/34 IPC.

An application seeking 14 days JC remand of the accused persons has been moved by the IO. Heard. Perused.

Grounds for remand are made out as the allegations are serious in nature and investigation is continued, medical examination of accused persons was conducted on 21.05.2021 as per the MLC attached. In the facts and circumstances of the case, accused Sunil @ Sonu and Wazid are remanded to JC till **05.06.2021. Accused be produced before Ld. Duty MM concerned on 05.06.2021. JC warrants be prepared.**

Copy of the order be given dasti to the IO as prayed for.


22/5/21
(Aakanksha)

Duty MM-II/West/Delhi/22.05.2021

FIR No.175/2021
PS: Nangloi
State vs. Parvesh @ Sahil @ Golu & Anr.
U/s 341/506/509/195A/34 IPC

22.05.2021

Present: None for the State.

IO ASI Shri Krishan in person alongwith accused **Parvesh @ Sahil @ Golu** S/o Rashid R/o House No.A-623, J J Colony, Camp No.2, Nangloi, Aged 22 years & accused **Shahzad Hussain Jaidee @ Maddo** S/o Yusuf Haidar R/o A-699, J J Colony, Camp No.2, Nangloi, Delhi.

Accused Parvesh @ Sahil @ Golu and Shahzad Hussain Jaidee @ Maddo have been produced after fresh arrest in FIR No.175/2021 u/s 341/506/509/195A/34 IPC.

An application seeking 14 days JC remand of the accused persons has been moved by the IO. Heard. Perused.

Grounds for remand are made out as the allegations are serious in nature and investigation is continued, medical examination of accused persons was conducted on 21.05.2021 as per the MLC attached in another FIR No.312/2021 PS Nangloi, which is also under consideration today. In the facts and circumstances of the case, accused Parvesh @ Sahil @ Golu and Shahzad Hussain Jaidee @ Maddo are remanded to JC till **05.06.2021**. **Accused be produced before Ld. Duty MM concerned on 05.06.2021.** **JC warrants be prepared.**

Copy of the order be given dasti to the IO as prayed for.

Aakanksha
22/5/21
(Aakanksha)

Duty MM-II/West/Delhi/22.05.2021

FIR No.312/2021

PS: Nangloi

State vs. Parvesh @ Sahil @ Golu

U/s 25/54/59 Arms Act

22.05.2021

Present: None for the State.

IO HC Pawan Kumar in person alongwith accused **Parvesh @ Sahil @ Golu** S/o Rashid R/o House No.A-623, J J Colony, Camp No.2, Nangloi, Aged 22 years.

Accused Parvesh @ Sahil @ Golu has been produced after fresh arrest in FIR No.312/2021 u/s 25/54/59 Arms Act.

An application seeking 14 days JC remand of the accused has been moved by the IO. Heard. Perused.

Grounds for remand are made out as the allegations are serious in nature and investigation is continued, medical examination of accused was conducted on 21.05.2021 as per the MLC attached. In the facts and circumstances of the case, accused Parvesh @ Sahil @ Golu is remanded to JC till **05.06.2021**. **Accused be produced before Ld. Duty MM concerned on 05.06.2021. JC warrants be prepared.**

Copy of the order be given dasti to the IO as prayed for.

Aakanksha
22/5/21
(Aakanksha)

Duty MM-II/West/Delhi/22.05.2021

FIR No.167/21
PS: Hari Nagar
State vs. Jaspreet Singh
u/s 328/342/376/506/509/34 IPC

22.05.2021

IO has moved an application for issuance of NBW against accused Jaspreet Singh S/o Harvinder Singh R/o H. No. WZ-451, M S Block, Hari Nagar, New Delhi, also at Balapritam Homeopathic Clinic, Panipat City, Haryana.

Present: None for the State.
IO PSI Vandana (No.D-6364) in person.

IO has submitted that accused Jaspreet Singh is not joining the investigation and he is evading arrest when a raid was conducted at Panipat at his clinic i.e. Balapritam Homeopathic Clinic, Panipat City, Haryana and physical verification was also conducted at Delhi address of the accused. Hence, NBWs be issued against accused Jaspreet Singh.

Heard. Perused.

Since accused Jaspreet Singh could not be served on both of his addresses despite efforts as stated by IO, issue NBWs against accused Jaspreet Singh, returnable on 17.06.2021.

Copy of order be given dasti to the IO.

Aakanksha
22/5/21
(Aakanksha)

Duty MM-I/West/Delhi/22.05.2021

FIR No.81/2010
PS: Nihal Vihar
State vs. Satvender @ Shyama
u/s 365/342/323/34 IPC

22.05.2021

Present: None for the State.

Ms. Tanuja Sharma, Ld.counsel for applicant/accused
Satvender @ Shyama S/o Mahinder Singh (present through VC)
HC Mukesh in person.

It is submitted by HC Mukesh that the correct FIR number is 81/2010 and not 01/2010 as mentioned by Ld. counsel.

This is an application for release of above accused on interim bail as per HPC guidelines.

Ld. counsel for accused stated that the above accused is in custody since 31.07.2020 and he falls within the guidelines of HPC and that he be released on interim bail.

Reply to the above application has been filed by IO SI Rakesh Kumar to the effect that offence is serious in nature and there is possibility of him jumping bail, however, there is no previous involvement in any other case.

Heard. Perused.

As per report of the IO there is no previous involvement of the accused. Further, he is in custody for more than nine months for an offence for which maximum punishment is 07 years. Hence, the case is covered under the HPC guidelines dated 04.05.2021 and 11.05.2021. Without going into the merits of the case as well as taking a step towards the de-congestion

Contd....2/-

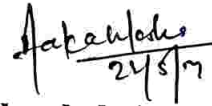
-2-

of the jail and to protect health and safety of the accused as well as jail inmates, the plea to grant of interim bail is considered and allowed, in view of HPC minutes dated 04.05.2021 and 11.05.2021, wherein it has been specifically stated that in case a UTP is in custody for 15 days or more for an offence prescribing punishment for a period of maximum 07 years or less. Hence applicant/accused Satvender @ Shyama is released on interim bail for a period of 90 days on furnishing personal bond in the sum of Rs.20,000/- subject to the satisfaction of Jail Superintendent concerned, who shall ascertain from PS concerned as to whether the address furnished by the accused is verified or not.

Applicant/accused Satvender @ Shyama shall surrender before the Jail Authority Concerned after expiry of interim bail for the period of 90 days, until his bail is extended. Application stands disposed of accordingly.

Copy of this order be sent to Jail Superintendent concerned, which shall also be treated as release warrant.

Copy of this order be sent to Ld. Advocate through email.


24/5/21

(Aakanksha)

Duty MM-I/West/Delhi/22.05.2021

FIR No.05/19
PS: Nihal Vihar
State vs. Sachin @ Haddi & Ors.
u/s 392/34 IPC

22.05.2021

Present: None for the State.
Ms. Tanuja Sharma, Ld.counsel for applicant/accused **Sachin @ Haddi** S/o Birju. (present through VC) ↓

This is an application for release of above accused on interim bail as per HPC guidelines.

Ld. counsel for accused stated that the above accused is in custody since 07.01.2019 and he falls within the guidelines of HPC and that he be released on interim bail.

Reply to the above application has been filed by IO SI Amit Nara to the effect that charge sheet has already been filed before the concerned court on 27.02.2021 and the accused can influence the witnesses if released on bail.

Heard. Perused.

The accused has been involved in a case for which the maximum punishment is 10 years and therefore, this case does not cover the HPC guidelines dated 04.05.2021 and 11.05.2021. **Thus, the application is dismissed.**

Copy of this order be sent to Jail Superintendent concerned.

Copy of this order be sent to Ld. Advocate through email.

Aakanksha
22/5/21
(Aakanksha)

Duty MM-I/West/Delhi/22.05.2021

FIR No.586/2020
PS: Paschim Vihar West
State vs. Monu
u/s 25/54/59 Arms Act

22.05.2021

Present: None for the State.
Mr. Akshit Sharma, Ld.counsel for applicant/accused Monu S/o
Shyam Lal. (present through vc) ↓

This is an application for release of above accused on interim bail as per HPC guidelines.

Ld. counsel for accused stated that the above accused is in custody since 09.06.2020 and he falls within the guidelines of HPC and that he be released on interim bail.

Reply to the above application has been filed by IO HC Sandeep Kumar to the effect that accused has been involved in other cases and that he may jump bail, if released on bail.

Heard. Perused.

As per report of the IO accused has been involved in two other cases of similar nature, he is in JC for more than 11 months. Without going into the merits of the case as well as taking a step towards the de-congestion of the jail and to protect health and safety of the accused as well as jail inmates, the plea to grant of interim bail is considered and allowed, in view of HPC minutes dated 04.05.2021 and 11.05.2021, wherein it has been specifically stated that in case a UTP is in custody for 15 days or more for an offence prescribing punishment for a period of maximum 07 years or

Contd...2/-

↓

FIR No.213/2021
PS: Nihal Vihar
State vs. Praveen @ Pintu
u/s 452/354D/323/506 IPC

22.05.2021

Present: None for the State.
Ms. Tanuja Sharma, Ld.counsel for applicant/accused Praveen
@ Pintu S/o Padmalochan. (present through VC) A

This is an application for release of above accused on interim bail as per HPC guidelines.

Ld. counsel for accused stated that the accused is in custody since 03.04.2021 and he falls within the guidelines of HPC and that he be released on interim bail.

Reply to the above application has been filed by IO ASI Braham Prakash to the effect that he could jump bail.

Heard. Perused.

As per report of the IO there is no previous involvement of the accused. Further, he is in custody for more than one month for an offence for which maximum punishment is 07 years. Hence, the case is covered under the HPC guidelines dated 04.05.2021 and 11.05.2021. Without going into the merits of the case as well as taking a step towards the de-congestion of the jail and to protect health and safety of the accused as well as jail inmates, the plea to grant of interim bail is considered and allowed, in view of HPC minutes dated 04.05.2021 and 11.05.2021, wherein it has been specifically stated that in case a UTP is in custody for 15 days or more for an offence prescribing punishment for a period of maximum 07 years or

Contd....2/-

-2-

less. Hence applicant/accused Praveen @ Pintu is released on interim bail for a period of 90 days on furnishing personal bond in the sum of Rs.20,000/- subject to the satisfaction of Jail Superintendent concerned, who shall ascertain from PS concerned as to whether the address furnished by the accused is verified or not.

Applicant/accused Praveen @ Pintu shall surrender before the Jail Authority Concerned after expiry of interim bail for the period of 90 days, until his bail is extended. Application stands disposed of accordingly.

Copy of this order be sent to Jail Superintendent concerned, which shall also be treated as release warrant.

Copy of this order be sent to Ld. Advocate through email.

Aakanksha
22/5/21
(Aakanksha)

Duty MM-I/West/Delhi/22.05.2021

FIR No.212/2021
PS: Hari Nagar
State vs. Ashwingwo Ashelly Azenmbuh
U/s 420 IPC

22.05.2021

Present: None for the State.
IO PSI Mandeep Kumar in person.
Accused Ashwingwo Ashelly Azenmbuh (stated to be in JC
in Mandoli Jail in FIR No.211/2021 u/s 420/34 IPC PS Shahbad
Dairy).

An application is moved by IO PSI Mandeep Kumar requesting for
interrogation and formal arrest of accused Ashwingwo Ashelly Azenmbuh D/o
Ashelly R/o House No.390, Devali Extention Delhi.

It has been submitted by IO that the above accused is in JC since
09.05.2021 in FIR No. 211/2021 u/s 420/34 IPC PS : Shahbad Dairy in Mandoli
Jail, that an information has been received from PS Shahbad Dairy, Delhi to the
effect that a disclosure statement has been given by the above accused about his
involvement in the present case and prayed for interrogation and formal arrest of
the above accused.

Heard. Perused.

Considering the fact that the disclosure statement has been made by
the accused in another matter with respect to the offence in the present case, the
application is allowed. IO is granted permission to interrogate the above accused
who is stated to be lodged in Mandoli jail in FIR No.211/21 u/s 420/34 IPC PS
Shahbad Dairy.

Jail Superintendent Mandoli Jail is directed to allow IO to interrogate
the above accused as per rules. If required after interrogation, IO may arrest the
accused as per applicable guidelines for fresh arrest and produce him within 24
hours before Ld. Duty MM.

Copy of this order be given dasti to the IO.

Aakanksha
22/5/21
(Aakanksha)

Duty MM-II/West/Delhi/22.05.2021

e-FIR No.29582/20
PS: Anand Parbat
State vs. Amit @ Amitta
u/s 379/411 IPC

22.05.2021

Present: None for the State.
Mr. Rahul Verma, Ld. counsel for applicant/accused Amit @
Amitta S/o late Sh. Man Singh R/o H. No.CS-415, Near Holi Chowk,
Sheetla Mata Mandir, Bheel Basti, Baljeet Nagar, Delhi (present
through VC).

**This is an application u/s 437 CrPC for grant of bail of accused
Amit @ Amitta.**

Reply has been received by IO HC Hominder Kumar.

Ld. Counsel for the applicant/accused has submitted that challan has
already been filed before the concerned Court and is pending for 29.05.2021 for
further proceedings and prayed for grant of bail.

On the other hand, IO in his report has objected to release of accused
on the ground that accused is habitual offender and previous two bail applications
have already been dismissed by the concerned Court, also charge sheet has already
been filed on 04.02.2021.

Heard. Perused.

As per the report of IO, charge sheet has already been filed in the
concerned Court and the trial is continuing, also previous two bail applications
have already been dismissed. Therefore, without any change of circumstances and
since charge sheet has already been filed, **bail application is dismissed.**

**Let this order be sent to Ld. counsel for applicant/accused via
email.**


22/5/21
(Aakanksha)

Duty MM-I/West/Delhi/22.05.2021

FIR No.227/2021
PS: Nihal Vihar
State vs. Sagar @ Om Sagar
U/s 379/411 IPC

22.05.2021

Present: None for the State.
IO HC Pradeep Kumar in person.
Accused Sagar @ Om Sagar S/o Heera Lal (stated to be in JC in Mandoli Jail in FIR No.361/2021 u/s 25/54/59 Arms Act & 102 CrPC PS Raj Park).

An application is moved by IO HC Pradeep Kumar requesting for interrogation and formal arrest of accused Sagar @ Om Sagar.

It has been submitted by IO that the above accused is in JC since 18.05.2021 in FIR No.361/2021 u/s 25/54/59 Arms Act & 102 CrPC PS Raj Park in Mandoli Jail, that vide DD No.53A dated 21.05.2021 an information has been received from PS Raj Park to the effect that stolen mobile phone which is the case property of the present case, has been recovered from the accused and prayed for interrogation and formal arrest of the above accused.

Heard. Perused.

Considering the DD entry and the fact that stolen mobile phone stated to be the case property of the present case has been recovered from accused, the application is allowed. IO is granted permission to interrogate the above accused who is stated to be lodged in Mandoli jail in FIR No.361/2021 u/s 25/54/59 Arms Act & 102 CrPC PS Raj Park

Jail Superintendent Mandoli Jail is directed to allow IO to interrogate the above accused as per rules. If required after interrogation, IO may arrest the accused as per applicable guidelines for fresh arrest and produce him within 24 hours before Ld. Duty MM.

Copy of this order be given dasti to the IO.


(Aakanksha)

Duty MM-II/West/Delhi/22.05.2021

FIR No.869/2020
PS: Khyala
State vs. Mohit
u/s 25/54/59 Arms Act

22.05.2021

Present: None for the State.
Mr. Ayub Khan, Ld. counsel for applicant/accused Mohit S/o
Sh. Ashok.

This is an application for release of above accused on interim bail as per HPC guidelines.

Ld. counsel for accused stated that the above accused is in custody since 12.10.2020 and he falls within the guidelines of HPC and that he be released on interim bail.

Reply to the above application has been filed by IO HC Gajraj to the effect that accused is involved in many cases and that he may jump bail if released.

Heard. Perused.

As per the previous involvement report filed by IO, it transpires that accused has been involved in ten other similar cases, the charge sheet has already been filed. Since accused is involved in multiple cases, and charge sheet has already been filed, the present case is not covered by the HPC guidelines dated 04.05.2021 and 11.05.2021 and therefore, the above application is dismissed.

Let this order be given dasti to Ld. counsel for the accused

Aakanksha
22/5/21
(Aakanksha)

Duty MM-I/West/Delhi/22.05.2021

e- FIR No.22060/2020

PS: Khyala

State vs. Mohit
u/s 379/411 IPC

22.05.2021

Present: None for the State.

Mr. Ayub Khan, Ld. counsel for applicant/accused Mohit S/o
Sh. Ashok.

This is an application for release of above accused on interim bail as per HPC guidelines.

Ld. counsel for accused stated that the above accused is in custody since 12.10.2020 and he falls within the guidelines of HPC and that he be released on interim bail.

Reply to the above application has been filed by IO HC Rajesh Kumar to the effect that accused is involved in many cases and that he may jump bail if released.

Heard. Perused.

As per the previous involvement report filed by IO, it transpires that accused has been involved in ten other similar cases, the charge sheet has already been filed. Since accused is involved in multiple cases, and charge sheet has already been filed, the present case is not covered by the HPC guidelines dated 04.05.2021 and 11.05.2021 and therefore, the above application is dismissed.

Let this order be given dasti to Ld. counsel for the accused

Aakanksha
22/5/21
(Aakanksha)

Duty MM-I/West/Delhi/22.05.2021

13
—

FIR No.983/2020
PS: Nihal Vihar
State vs. Naveen Banerji
u/s 356/379/411/34 IPC

22.05.2021

Present: None for the State.
Ms. Tanuja Sharma, Ld.counsel for applicant/accused **Naveen Banerji** S/o Jai Banarji.

2
P **This is an application for release of above accused on interim bail as per HPC guidelines.**

Ld. counsel for accused stated that the above accused is in custody since 13.10.2020 and he falls within the guidelines of HPC and that he be released on interim bail.

Reply to the above application has been filed by IO ASI to the effect that accused has been involved in other cases and that he may jump bail, if released on bail.

Heard. Perused.

As per report of the IO accused has been involved in one other case of similar nature. Further, he is in custody for more than seven months for an offence for which maximum punishment is 03 years. Hence, the case is covered under the HPC guidelines dated 04.05.2021 and 11.05.2021. Without going into the merits of the case as well as taking a step towards the de-congestion of the jail and to protect health and safety of the accused as well as jail inmates, the plea to grant of interim bail is considered and allowed, in view of HPC minutes dated 04.05.2021 and 11.05.2021,

Contd...2/-

4

-2-

wherein it has been specifically stated that in case a UTP is in custody for 15 days or more for an offence prescribing punishment for a period of maximum 07 years or less. Hence accused Naveen Banerji is released on interim bail for a period of 90 days on furnishing personal bond in the sum of Rs.20,000/- subject to the satisfaction of Jail Superintendent concerned, who shall ascertain from PS concerned as to whether the address furnished by the accused is verified or not.

Applicant/accused Naveen Banerji shall surrender before the Jail Authority Concerned after expiry of interim bail for the period of 90 days, until his bail is extended. Application stands disposed of accordingly.

Copy of this order be sent to Jail Superintendent concerned, which shall also be treated as release warrant.

Copy of this order be sent to Ld. Advocate through email.


(Aakanksha)

Duty MM-I/West/Delhi/22.05.2021

FIR No.450/2021
PS: Nihal Vihar
State vs. unknown
u/s 379/411 IPC

22.05.2021

Present: None for the State.
Mr. Satpal, husband of applicant/registered owner Ritu Verma
alongwith Ld. counsel Mr. Rakesh Kumar.

No objection to the release of the vehicle bearing registration no.
DL 9SBL 3689 (Scooty) is tendered on behalf of the IO/ASI Shankar
Singh.

Application perused. Submissions heard.

Instead of releasing the above mentioned vehicle on superdari,
this Court is of the considered view that the vehicle has to be released as per
the directions of Hon'ble Supreme Court in case titled as **Sunder Bhai
Ambalal Desai Vs. State of Gujarat, AIR 2003 SC 638**. The view of the
Hon'ble Supreme Court has been reiterated by Hon'ble Delhi High Court in
case titled as **Manjeet Singh vs. State, (2014) 214 DLT 646** wherein it has
been held that :-

*"59. The valuable articles seized by the police may be released to the
person, who, in the opinion of the Court, is lawfully entitled to claim such
as the complainant at whose house theft, robbery or dacoity has taken
place, after preparing detailed panchnama of such articles; taking
photographs of such articles and a security bond.*

Contd...2/-

Replied only
Satpal Verma
22/5/2021

-2-

60. *The photographs of such articles should be attested or countersigned by the complainant, accused as well as by the person to whom the custody is handed over. Wherever necessary, the Court may get the jewellery articles valued from a government approved valuer.*

61. *The actual production of the valuable articles during the trial should not be insisted upon and the photographs along with the panchnama should suffice for the purposes of evidence."*

Considering the facts and the circumstances and the law laid down by the higher courts, article in question i.e. vehicle bearing no.**DL 9SBL 3689 (Scooty)** be released to the applicant/registered owner on verification of the particulars regarding ownership and after preparing panchnama and on furnishing an indemnity bond as per the value of the vehicle. It is further directed that the article i.e. vehicle bearing no.**DL 9SBL 3689 (Scooty)** shall be photographed from all the angles. The Panchnama and Indemnity Bond along with photographs be filed with final report.

The application is disposed of accordingly.

Copy of the order be given dasti as prayed.

Aakanksha
22/5/21
(Aakanksha)

Duty MM-I/West/Delhi/22.05.2021

FIR No.682/2020
PS: Rajouri Garden
State vs. Amit
u/s 380/454/511/34 IPC

22.05.2021

Present: None for the State.
Ms. Neha Jain, Ld. LAC for applicant/accused Amit S/o Lala
Ram.

**This is an application for release of above accused on interim
bail as per HPC guidelines.**

Ld. counsel for accused stated that the above accused is in
custody since 30.07.2020 and he falls within the guidelines of HPC and that
he be released on interim bail.

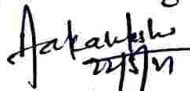
Reply to the above application has been filed by IO ASI Rajeev
to the effect that accused has no permanent residence, charge sheet has
already been filed, co-accused has also not appeared before the Court after
being released on personal bond.

Heard. Perused.

Accused is involved in the present case where the offence is
punishable with maximum 10 years punishment. Hence, he is not covered
under the HPC guidelines dated 04.05.2021 and 11.05.2021. **Thus, the
application is dismissed.**

Copy of this order be sent to Jail Superintendent concerned.

Copy of this order be sent to Ld. Advocate through email.


(Aakanksha)

Duty MM-I/West/Delhi/22.05.2021

FIR No.729/2020
PS: Rajouri Garden
State vs. Danish
u/s 354/354A/354B/354D/506/509 IPC

22.05.2021

Present: None for the State.
Ms. Neha Jain, Ld. LAC for applicant/accused Danish S/o Md. Khalil R/o 1019, T. C. Camp, Raghbir Nagar, Delhi (present through VC).

This is an application for release of above accused on interim bail as per HPC guidelines.

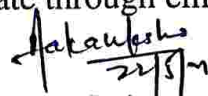
Ld. counsel for accused stated that the accused is in JC since 20.08.2020 and the present case falls within the guidelines of HPC and that he be released on interim bail.

Reply to the above application has been filed by IO SI Madhuri to the effect that supplementary charge sheet is yet to be filed, the bail application was dismissed on last four occasions on similar grounds, the allegations are similar in nature, the mobile phone of accused which was used by him to send nude photographs have been sent for FSL examination and reports are still awaited.

Heard. Perused.

In view of the facts and circumstances of the case and also considering the fact that four previous bail applications filed by the accused on similar grounds have earlier been dismissed and keeping into view the gravity of offence, this Court is not inclined to grant bail to the accused. **Hence, the bail application is hereby dismissed.**

Copy of this order be sent to Ld. Advocate through email.


(Aakanksha)

Duty MM-I/West/Delhi/22.05.2021

FIR No.133/2021
PS: Nangloi
State vs. Rahul @ Shiv Kumar
u/s 379/411/34 IPC

22.05.2021

Present: None for the State.
Mr. Om Prakash, Ld. counsel for applicant/accused Rahul @
Shiv Kumar (present through VC).

**This is an application u/s 437 CrPC for grant of bail of accused
Rahul @ Shiv Kumar.**

Ld. Counsel for the applicant/accused has submitted that accused has been falsely implicated in the present case, he is in JC since 16.03.2021, recovery has already been effected and accused is not required from investigation and that he be granted bail.

On the other hand, IO ASI Jitender Rana in his report, has objected to release of accused on bail on the ground that he has been previously involved in similar type of cases, he has not disclosed particulars of co-accused and that co-accused is still evading arrest.

Heard. Perused.

As per the previous involvement report filed by IO, the present accused has been involved in five other similar type of offence, also he has not co-operated in investigation and has not disclosed the particulars of co-accused. Hence, the Court is not inclined to grant bail to the accused. Hence the present application is dismissed. **Hence, the bail application is hereby dismissed.**

Copy of this order be sent to Ld. Advocate through email.


(Aakanksha)

Duty MM-I/West/Delhi/22.05.2021

FIR No.149/2021
PS: Rajouri Garden
State vs. Ganesh
u/s 379/411/34 IPC

22.05.2021

Present: None for the State.
Ms. Neha Jain, Ld. LAC for applicant/accused Ganesh S/o
Arjun (present through VC).

This is an application for release of above accused on interim bail as per HPC guidelines.

Ld. counsel for accused stated that the present case falls within the guidelines of HPC and that he be released on interim bail.

Reply to the above application has been filed by IO SI Mohit Chahar to the effect that bail has already been granted to above accused on 03.05.2021.

At this stage, Ld. counsel for the accused wishes to withdraw the present application.

Heard.

In view of the aforesaid, **present application is dismissed as withdrawn.**

Application stands disposed of accordingly.

Copy of this order be sent to Jail Superintendent concerned.

Copy of this order be sent to Ld. Advocate through email.


(Aakanksha)

Duty MM-I/West/Delhi/22.05.2021

FIR No.668/2020
PS: Hari Nagar
State vs. Gurmeet Singh @ Tinku

22.05.2021

Fresh charge sheet filed.

Present: None for the State.
IO PSI Mandeep Kumar in person.
Accused Gurmeet Singh @ Tinku (stated to be in JC but not produced today).

In view of conditions prevailing due to outbreak of Novel Corona Virus (COVID-19), put up for consideration on 05.06.2021 before the concerned Court.



(Aakanksha)
Duty MM-I/West/Delhi/22.05.2021

FIR No.358/2016
PS: Rajouri Garden
State vs. Balvinder Pal Singh & Ors.

22.05.2021

Fresh charge sheet filed.

Present: None for the State.
SI Arvind Kumar on behalf of IO/Inspecto Attar Singh in person.
Accused Balvinder Pal Singh (stated to be in JC but not produced today).
Accused Prabhjot Pal Singh is absent (stated to be charge sheeted without arrest).
Accused Satwant Kaur is absent (stated to have expired on 29.10.2019).

In view of conditions prevailing due to outbreak of Novel Corona Virus (COVID-19), put up for consideration on 05.06.2021 before the concerned Court.



(Aakanksha)

Duty MM-I/West/Delhi/22.05.2021

FIR No.122/20
PS Anand Parbat
State vs. ~~Jaswant~~ ^{Suresh @ Nareesh}

22.05.2021

Present: None for the State.

No reply has been filed by Jail Superintendent.

Let reply be called from the Jail Superintendent concerned
for 24.05.2021.

Be put up before the Ld. Duty MM on 23.05.2021.

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(Aakanksha)
Duty MM-I/West/Delhi/22.05.2021